[Shri M, S. Gurupada Swamy.] ditional information required in regard to these steel plants because the information is already available. I do not think the hon. Minister concerned will require more time to study this question. I think it must be very easy for the hon. Minister concerned and also for the hon, Minister for Parliamentary Affairs to find time for this important motion before the House.

THE MINISTER OF PARLIAMENT-ARŸ AFFAIRS (Shri Satya NARAYAN SINHA): All the hon. Members who have made these remarks here have met me just now outside this Chamber and I have explained to them the difficulties. far as I am concerned, I can tell you that I will try my best but I cannot promise anything. There is not only the difficulty, which I would like to tell them, about finding time but there are other difficulties also. All that I can say is that I will make the best of endeavours to see if hon. Member's motion can be accommodated.

THE VICE-CHAIRMAN (DR. A. Subba Rao): The House stands adjourned till 2-30.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, Mr. Deputy Chairman in the Chair.

RESOLUTION RE LEGISLATION FOR ABOLITION OF CAPITAL PUNISHMENT—continued.

Shri ROHIT M. DAVE: Mr. Deputy Chairman, when the House adjourned for lunch, I was saying that the problem which is before the House at the present moment is indeed, of a very complicated character. There are theoretical considerations, there are practical considerations, and this august House has to see that all these considerations are given their due weight before any decision on such an important subject can be taken. With-

in the short period in which I have to speak now, I have no desire to go into the profound issues of penology that are involved in the determination of this problem. To give only one example, we are very closely concerned, in determining this issue, with question of the object of punishment. Some of the hon. Members who have already spoken have pointed out that retribution cannot be an objective of capital punishment, because that is a barbarous idea and therefore, should not be accepted by a civilized society. Reform of the individual cannot be the objective, because once the person is executed, the chance of his reform does not exist. Deterrence as an object also is not quite relevant in this lesue because as was pointed out by . Dr. Barlingay, it is not fair to kill someone so that someone else might' deterred from such a crime. But there may be a fourth possibility. There may be certain types of crimes which are of such a serious nature that the community as a whole might like to disown the particular individual as a human being, because the crime committed by him is so brutal, so monstrous, so inhuman, that he has not got any right or claim to live and be called a human being. Perhaps, in such a case capital punishment might * be considered the right type of punishment. Again, this is a very serious issue which requires very dispassionate and profound consideration. Similarly, issues of mens rea are also involved in it, whether a particular person when he committed the crime had a sufficient sense of responsibility as a human being or whether be had reasons to lose all control of himself or was compelled to lose all control of himself, because of certain extremely extraordinary circumstances which he was put. That might also be an issue that might have to be considered before giving capital punishment.

Quite apart from these theoretical considerations, Sir. there are certain practical considerations which also have to be kept in view. Its common knowledge that capital punishment

breeds capital punishment. The history of the many nations in the present day has shown that one capital punishment has been accepted as a normal defence apparatus by a community, because of certain abnormal circumstances that existed in that country or in that community, the public conscience becomes so dull that capital punishment, instead of being a very rare occasion, becomes the order of the day and there are what are known as liquidations, and there are what are known as punishments of death, because certain crimes which may perhaps be of ideological nature rather involving some profound human values or some profound human considerations. To my mind, this is a point which all civilized communities have to take into consideration and the history of the very recent past clearly shows that these countries are taking this into consideration and are modifying their powers in the light of these consideraand to that extent. capital punishment has become rarer even in those communities in which once it had assumed rather serious proportions. Therefore, this is a point worth considering, whether capital punishment might be completely abolished or might be confined to only some very, very serious and brutal crimes for which it is quite legitimate to award capital punishment. Here aagin, it is only a commission of experts who can go into these issues and then come to certain conclusions.

There is another practical censideration which has also to be kept mind. Because of the pressure on our judiciary and because of the expenses involved in present-day litigations, so many times it so happens that the consideration which is due before a particular crime is established as a crime deserving capital punishment, is not given. It does not get that treatment which it should. The law and order machinery is over-worked. Our advocates are also over-worked. They are minting money and they have to appear in a large number of cases. The courts are overworked. Therefore, at times there is the tendency to consider questions in a hurry and this might create a serious situation. In these circumstances, if the punishment is of any nature, there is always the possibility to correct a mistake if one is there. But once the person is hanged, it is not possible to correct the mistake at all. And this also is a practical consideration which should be kept in mind before diciding whether capital punishment should be retained or abolished. Quite contrary consideration also is there which has to be kept in mind. Those who follow the history of important cases in our judiciary have opined that our courts are taking an extremely technical view of the case that is before them and unless a particular case is established so thoroughly that capital punishment is the legitimate punishment for it under the law as it exists at present, there is a tendency on the part of the superior court to quash the punishment of the Sessions Court and perhaps of the High Court also, in certain cases, because find that a complete and watertight proof of the case which is a necessary requirement in such cases, when the issues involved are very grave, has not been fulfilled. They feel that all the requirements of the case have not been fulfilled and the evidence would not justify the extreme punishment. The result is that a large number accused are really released because there was no fool-proof evidence before the Sessions Court that awarded the punishment. In certain cases, there is too much of leniency; in certain other cases there is a little bit of haste while in certain others there is also the possibility of error. practical these considerations require that capital punishment may be confined to extremely serious cases and in the normal circumstances other punishments such as life sentence, etc., might be awarded.

I have tried to show that the issues involved are very grave, and perhaps a Commission of the type which my hon. friend, Shri Mani, has suggested could

श्री भगवत नारायण भागेंच (उत्तर प्रदेश): उपसमापित महोदय, इस प्रस्ताव के महत्व पर बहुत से भाषण यहां हुए हैं। में जिस समय श्रीमती सावित्री देवी निगम का भाषण मुन रहा था उस समय मुझे वह जमाना याद आया जब कि आयं-समाजियों में भौर सनातन धींममों में शास्त्रार्थ होते थे भौर बास्त्रों के प्रमाणों के श्रंबार लगा दिये जाते थे। आज श्रीमती निगम ने विदेशों के शास्त्रों से प्रमाणों का इतना बड़ा ग्रंबार यहां लगा दिया कि उनको समझना . . .

प्रो॰ सत्याचरण (उत्तर प्रदेश): मैं माननीय सदस्य से पूछना चाहता हूं कि उन्होंने जो प्रायं-समाजियों श्रीर सनातन धर्मियों के शास्त्रार्थ की बात कही है उसका इस प्रस्ताव से क्या सम्बन्ध है ? मैं समझा नहीं कि इस बात को कहने से उनका क्या तात्पर्य है ?

श्री भगवत नारायण भागंव : किमतो-लोजी भी शास्त्र है, सोशोलोजी भी एक शास्त्र है, ये सब शास्त्र हे, मेरा कहना यह है कि हम लोगों में ऐसा सोचने की प्रवृत्ति है कि ज्ञान का जितना भंडार, विद्या का जितना प्रकाश विदेशों में है उतना न तो भारत में रहा है और न है । ग्राज हम ग्रपने को इतना नीचा समझें कि सिवाय विदेशों के प्रमाणों को देने के ग्रपने देश के प्रमाण न दें, उचित नहीं है । ग्रपने भारत के उच्च कोटि के व्यक्तियों का एक भी प्रमाण इस सदन में नहीं दे सके जिस ने कि यह कहा हो कि कैपिटल पनिशमेंट एकानिस कर दिया जाये।

उपसभापति महोदय, श्रसल में हमको देखना यह है कि जिन देशों ने इस कैपिटल पनिशमेंट को एबालिश किया उन्होंने किन समस्याम्रों पर विचार किया। ऐसा उन्होंने क्यों किया और फिर क्यों उसे रिइंट्रोड्युस किया--कई देशों ने इसे एबालिश कर के फिर इंट्रोडयस किया । प्रस्तावक महोदया ने कहा था कि उसे उन्होंने इस कारण से रिइंट्रोड्युस नहीं किया कि जुमों की संख्या बढ़ रही थी बल्कि इस कारण से कि पब्लिक फीलिंग बडी स्टांग थी । ये उन के शब्द थे। भ्रौर मैं उन शब्दों का स्वागत करता हुं। धगर उन्होंने केवल विदेशों की नाडी देख करके भारत के रोग का निदान न कर दिया होता तो मैं समझता हं कि सदन में एक दूसरा ही वाताबरण होता। हमको देखना यह है कि इस प्रजातंत्र में पब्लिक 🕏 फीलिंग क्या है। हमारी जनता किस भोर जा रही है भीर इस प्रश्न के ऊपर उसके क्या विचार हैं ? यहां हम लोग भ्रपनी व्यक्तिगत राय दे कर के एक ऐसा प्रश्न, एक ऐसी समस्या इस प्रकार से हल कर दें कि सारे देश के ऊपर एक बोझा सा लाद दिया जाये, जनता की इच्छा के विरुद्ध हम कार्यवाही करें, यह तो बड़ा म्रनुचित है।

सन १६५६ में लोक सभा में इसी के सम्बन्ध में एक बिल पेश हुग्रा था ग्रीर सन् १९४८ में इसी सम्बन्ध में इस सदन में एक प्रस्ताव लाया गया था । वहां वह बिल खत्म हुम्रा भौर यहां वह प्रस्ताव खत्म हमा। सन् १६५६ में केन्द्रीय सरकार ने देश के सभी राज्यों से इस सम्बन्ध में राय मांगी थी ग्रीर राज्यों ने एक स्वर से इसका विरोध किया था। मैं पूछता हं कि अगर भारत की जनता चाहती थी कि यह कपिटल पनिशमेंट एबालिश कर दिया जाये तो क्या यह एक स्वाभाविक बात नहीं थी कि जब १६५६ में यह बिल यहां पर ग्राया ग्रीर उस पर बहुत दिनौं तक बहुस हुई तब उन दिनों में समाचार पत्रों में इस सम्बन्ध में लेख लिखे जाते ग्रीर सभाग्रों में प्रस्ताव पास किये जाते । उन दिनों कहीं भी

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किसी भी समाचार पत्र में लेख लिखे गये हों या किसी सभा में किसी प्रकार का कोई प्रस्ताव पास किया गया हो या इस सम्बन्ध में सभायें हुई हों, ऐसा नहीं है। जनता की भ्रावाज हमारे देश में कुछ कमजोर नहीं है। जिन प्रश्नों जनता स्ट्रांगली करती है उन के सम्बन्ध में राजनैतिक पार्टियां प्रस्ताव पास करती हैं, राजनैतिक पार्टियां सभावें करती हैं श्रीर जनता की सार्वजनिक सभावें होती हैं श्रीर एक ब्रान्दोलन खड़ा कर दिया जाता है। हमारे श्री भूपेश गुप्त कहा कि हमको अपने इतिहास, अपनी परम्परा श्रौर अपने ट्रेडिशन श्रादि के ऊपर भी घ्यान देना चाहिये। मैं कहता हूं कि ग्राज कोई महा-नुभाव इस बात को बतलाये कि भारत के इतिहास में कैपिटल पनिशर्मेट के एवालिशन के लिये क्या कोई नाम मात्र का भी धान्दोलन हुआ है। सन् १६५६ का बिल खत्म कर दिया गया और यहां का प्रस्ताव खत्म कर दिया गया लेकिन क्या एक भी ग्रावाज ग्रखबारों के जरिये से या भ्रौर किसी प्रकार से उठाई गई कि यह बड़ा अनुचित हुआ। हमारी राज्य सरकारें जनता की राय के ऊपर कायम हैं। श्री पाठक ने कहा था कि हमको पब्लिक फीलिंग को देखने की बरूरत है स्रौर पब्लिक फीलिंग इस के खिलाफ है। स्टेट गवर्नमेंट्स जिनकी राय ली गई थी वे सव इस के खिलाफ हैं। एक ग्रादर्श की बात दूसरी है, म्रादर्शवाद म्रलग है लेकिन जब हम श्रादर्शवाद के गगन मंडल से नीचे पृथवी पर उतरे तो हमें व्यावहारिक दृष्टि से देखना होता है कि होता क्या है स्रीर क्या इसका कारण है । हमारे यहां की सामाजिक भ्रवस्था मार्थिक दशा भीर शैक्षणिक दशा दूसरे देशों से बिल्कुल भिन्न है। जैसा कि श्री पाठक ने कहा था कि धगर हम इस को एबालिश कर दें तो इसका यह मतलब नहीं है कि जुर्म बढ़ेंगे या घटेंगे या क्या होगा, यह देखना नहीं है, हुम को देखना तो यह है कि इसका समाज के अपर भया बसर पड़ता है। कई महानुभावों ने कहा कि एक व्यक्ति को फांसी लग गई तो उसका समाज के ऊपर क्या धसर पड़ा। धरे,

एक व्यक्ति का, एक व्यक्ति की बात का सारे संसार पर असर पड़ता है। महात्मा गांची की जब हत्या हुई थी तब उसका रिएक्शन, उसकी प्रतिक्रिया न केवल भारतवर्ष में हुई बिल्क सारे संसार में हुई थी। तो यह कह देना कि एक व्यक्ति को फांसी दे देने से समाज पर कोई असर नहीं पड़ता है बिल्कुल ग़लत है। समाज के सामने एक भ्रादशं उपस्थित हो इस लिये इस प्रकार के जघन्य अपराधों को करने के लिये उसको यह दंड दिया जाता है।

ध्रगर हम व्यावहारिक दृष्टि से देखें तो हमारे यहां जो भ्रदालतें हैं, हमारे यहां जो जजेज हैं उन के ग्रधिकारों के ऊपर हमको ध्यान देना चाहिये भौर उन भ्रधिकारों का किस प्रकार से प्रयोग हो रहा है इस पर हमको ध्यान देना चाडिये श्रीर तब हम देख सकते हैं कि श्राया हमारे हिन्द्स्तान में कैपिटल पनिशमेंट देने के भ्रधिकार का दुरुपयोग हो रहा है या सदु-पयोग हो रहा है भौर जनता पर उसका क्या भ्रसर हो रहा है । हमारे यहां इस बारे में इतने सेफ़गार्ड्स हैं। कई माननीय सदस्यों ने कहा, भ्रपनी राय जाहिर की, कि जजेज इस बात को नहीं देखते हैं उस दात को नहीं देखते हैं भीर उनको ऐसे इंस्ट्र-क्शंस देना चाहिये, किसी ने कुछ कहा, किसी ने कुछ फ़र्माया। मेरा कहना यह है कि भ्राप देखें कि स्रभी जो प्राविजन है, जो सन् १६५५ में अमेंडमेंट हो गया है, उस के अनुसार जजेज को पूरा ग्रधिकार है, उनको पूरा ग्राप्शन है कि सिवाये उन कैंसेज़ के जिन में कि कोई नाइफ सेंटेंस भगतते हुए हत्या करता है-इस केस में तो भाष्यान नहीं है लेकिन भीर सब केसेज में पूरा घाष्शन है कि वह लाइफ़ सेंटेंस दें या डेथ सेंटेंस दें। सिवाय एक कैस के बाकी सब केसेज में उनको यह अधिकार है, यह भाषान है भौर वे लोग बड़ी गम्भीरतापूर्वक विचार कर के यह सजा देते हैं। इस के अति-रिक्स भ्राप भगर भांकडे देखें तो उन से भापको पता चलेगा कि म्राजीवन कारावास ही भ्रधिक-तर दिया जाना है और फांसी की सजा बहुत

[श्री भगवत नारायण भार्गव]

कम दी जाती है। एक तो यह है कि कत्ल के मुकदमें में इननी छानवीन होती है कि बहुतों का चालान ही नहीं होता है। करीव १० हजार हत्याओं का साल भर में श्रौसत बैठता है श्रौर उस में से ३० या ३२ प्रतिशत मामलों में तो बिल्कुल चालान ही नहीं होता है, फिर इस के बाद जिन में चालान होता है उन में से भी २० या २२ प्रतिशत छोड़ दिये जाते हैं और बाकी जो बेचों हैं उनको मिन्न मिन्न प्रकार की सजायें होती हैं जिन में से फांसी को सजा केवल ४ या ५ प्रतिशत में होती हैं यानी ३० प्रतिशत के ४ या ५ प्रतिशत में होती हैं यानी ३० प्रतिशत के ४ या ५ प्रतिशत में होती हैं ।

इस के अतिरिक्त, जज जो फासी की सजा देता है वह सजा भी फाइनल नहीं होती है जब तक कि उसको हाइकोर्ट कन्फर्म न कर दे। हाइकोर्ट के पास अपील अपने श्राप ही जाती है। जज स्वयं उसको भेजते हैं।

पंडित स्याम सुन्दर नारायण तन्सा : (उत्तर प्रदेश) : स्वीकृति के लिये रिकार्ड जाता है ।

श्री भगवत नारायण भागव : रिकार्ड कन्फ़रमेशन के लिये जाता है। फिर सुप्रीम कोर्ट में ग्रपील करने का उनको ग्रधिकार है। इस के स्रतिरिका स्टेट गवर्नर स्रौर प्रेसीडेन्ट को मरसी पेटीशन्स भी देखने का ऋधिकार है । म्रब माप देखिये कि दरजे ब दरजे, धीरे धीरे छन कर वह चीज क्या रह जाती है ? कितने मरसी पेटीशन्स एक्ससेप्ट हो जाते हैं, कितने सेन्टेस हाइकोर्ट कल्फर्म नहीं करता है ? इतनी सावधानी हमारी गवर्नमेंट बरतती है कि जब कोई कत्ल का केस होता है और अभि-युकत की पैरवी करने वाला कोई नहीं होता तो उस में गवर्नमेंट श्रपनी तरफ से एमीक्स क्यूरिऋो, (amicus curiae) करती है, श्रपनी तरफ से गवर्नमेंट उसकी पैरवी करवाती है। इतने सेफगाई, इतने प्रीकाशन्स लेकर के हमारी अदालतों का काम चलता है।

फिर भी हम इस बात को कहे कि हमारे यहां बड़ी स्रसावधानी होती है तो यह युक्तिसंगत नहीं है। मान लीजिए, होती है और एक माननीय सदस्य ने उधर से कहा था कि सन् १६५४ का स्रमेंडमेंट हो जाने के बावजूद स्रदालतें उस पर ध्यान नहीं दे रही हैं, तो ऐसी दशा में यहां से डाइरेक्टिव्ह इश्यू हो सकते हैं कि जिस नीति के अनुसार स्रमेंडमेंट किया गया उस नीति का पालन होना चाहिये। इस प्रकार नीति का पालन किया जा सकता है।

फिर ग्राप दूसरे देशों की तरफ देखें। जनसंख्या के ग्राधार पर जो वहां कत्ल के केतेज होते हैं, उनका ग्रनपात क्या है ? दूसरे देशों में जिन्होंने इस कैपीटल पनिशमेन्ट को स्रबालिश कर दिया है, उसमें वे केंसेज ही नहीं बल्कि जो हत्यायें होती हैं, चाहे उन पर केस चले या न चले, उनका जो अन्-पात है वह १० लाख के पीछे ४ का अनुपात है, ग्रर्थात् १० लाख जनसंख्या है तो ४ मर्डर होते हैं। हमारे यहां तो १० लाख की जनसंख्या पर २६ मर्डर होते हैं। इस-लिये हमको यह भी देखना है कि हमारे यहां की सामाजिक स्थिति क्या है। ग्रापने श्रौर हम सबने सुना है श्रौर देखते हैं, पढ़ते हैं ग्रखवारों में कि बहत से ग्रादमी ऐसे हैं, जो बाहर रहने से जेल में रहना ज्यादा पसंद करते हैं, उनको बाहर से जेल में ज्यादा सख है -- खाने का, पीने का, हर बात का। बहुत से लोग जेल गए और जेल से बाहर निकलने पर उन्होंने फिर जुर्म किया ग्रौर फिर जेल चले गये। जहां इस समय हमारे समाज में ऐसी बातें हो रही हैं, तब हमको इस बात को ध्यान में रखना होगा कि हमारे समाज में जो लोग समाज सुधार का रोज नारा लगाते हैं, कही वह समाज का सुधार न होकर समाज का ग्रहित न हो जाये।

यह भी कहा गया कि ग्रधिकतर हत्याएं भावुकता ग्रौर ग्रावेश में ग्रा कर होती हैं।

यह सही नहीं है क्योंकि ऐसे केस कम होते हैं जिनमें के बल भावकता और आवेश में ग्राकर हत्याएं होती हैं। यदि ग्राप ग्रांकडों को देखें तो उनमे ग्रापको पता चलेगा कि बहत से कत्ल तो पहले से बिल्कूल पक्का इरादा करके होते हैं। प्रीडिटरमिनेशन के साथ ग्रीर डेलीबरेटली मर्डर्स किये जाते हैं। हमारे देश में जो डाकुग्रों के गैंग्स हैं क्या वे भावकत्रम्ने कारण या स्रावेश के कारण कत्ल कर्न्हें? घरों में घुस कर पुरुषों के सामने उनकी स्त्रियों के साथ बलात्कार करते हैं, उनके पेट में न मालुम कितने हथियार घसेड देते हैं, बच्चों को मार देते हैं--ऐसी बेरहमीं के साथ डाके डालते हैं। क्या वे पहले सोच विचार कर नहीं जाते हैं? क्या उन्हें गस्सा, उत्तेजना या स्रावेश स्रा जाता है जिससे वे ऐसा करते हैं ? नहीं, वे पहले से सोच कर चलते हैं कि हमें इतना लटना है, इतनी जायदाद सेठ के यहां से लेनी है। हथियार लेकर जाते हैं ग्रौर हत्यायें करते हैं। क्या ऐसे जघन्य ग्रपराधों को करने पर भी उनको क्षमा प्रदान कर दिया जाये ? हम ग्रखवारों में पढते हैं, छोटी छोटी स्राठ, दस वर्ष की बच्चियों के साथ बलात्कार किया जाता है, उन बिच्चियों के टकडे टकडे करके तालाब में फेंक दिया जाता है। यदि ऐसे प्रमाण श्रीमती सावित्री निगम के पास हों, तो क्या वे उन्हें क्षमा प्रदान करने के लिये हाईकोर्ट को प्रार्थना करेंगी कि क्षमा कीजिए, उस ब्रादमी से भल हुई जिसने ग्राठ वर्ष की लड़की के साथ बलात्कार किया। इस तरह से समाज का उद्धार नहीं हो सकता । समाज के सुधार के लिये भले ही व्यक्तियों का बलिदान हो, परन्तू समाज का बिलदान कदापि नहीं किया जा सकता है। यदि हमको अपने देश को उन्नित की स्रोर स्रमसर करना है तो हमको जनना की श्रावाज की देखना होगा। मैं नहीं समझना कि भाव्कता और आवेश में ग्रा कर इस प्रकार की हत्याएं हुग्र। करती हैं ।

PROF. A. R. WADIA (Nominated): Mr. Deputy Chairman, I listened with great interest to the speech this morning of the hon Lady mover. I can understand her making that speech because that is what we can expect from a lady who is usually very softhearted but I find it very difficult to understand how my good friend and neighbour who is an eminent lawyer and whom I have always taken to be a man of robust common-sense could allow his name to be associated with a proposition of this type. This is not a question of mere sentiment; one has to look at bare facts and I happen to have very firm views on this subject. I do admit that there is one argument which is in favour of the proposition and that argument is that judges and juries alike are after all human and they may blunder. As my hon, friend, Mr. Bhupesh Gupta, pointed out this morning, it is quite possible that an innocent man may be hanged and the really guilty man may escape. quite see that logic. On the other hand there is this to be said that there is a distinct tendency on the part of our jurists today and our legislators also to make the capital punishment as rare as possible. I am aware of a High Court Judge who would pass a sentence of execution on one and that was the reason why he was not confirmed as a member of the High Court. I know there are usually judges who are very tender and who would not take upon themselves the responsibility of sending someone the gallows who might be innocent. There are cases of that type and it is a very healthy sign but my trouble is this. After all, there is a class who might be called professional murderers and why should so much sympathy be shown to them? I am not exaggerating when I use the term professional murderers. Take for example the case of the dacoits who loot our villages and whoever opposes them is dead relentlessly, ruthlessly. Human lives do not count anything with them. For the sake of a few rupees-maybe thousands or maybe hundreds-they would not mind killing men, women and children alike. [Prof. A. R. Wadia.]

Do they deserve any sympathy at our hands?

SHRIMATI SAVITRY DEVI NIGAM: But they should be given life imprisonment.

Prof. A. R. WADIA: What does this life imprisonment mean? I think my hon, lady friend understands that it means only 14 years and after 14 years the man is again let loose on the society. And they are dangerous.

SHRIMATI SAVITRY DEVI NIGAM: When he is certain

Mr. DEPUTY CHAIRMAN: Order, order.

Prof. A. R. WADIA: Anyway is the difficulty that I feel. Or take another case of a professional derer, the notorious Dr. Crippin, who was in the habit of marrying wife after wife and he made use of his scientific knowledge in disposing of his wives in such a fine fashion that it was extremely difficult to find out how his wives disappeared till ultimately he found out and hanged. Is that the man to whom my lady friend and my hon. friend here would extend their sympathies and say, 'No, no; you are a human being; you must be allowed to live'; perhaps to commit murders, marry more women and kill them? Is it not the logic, Sir, to which we are driven? It is on this ground that I am totally opposed to the abolition of capital punishment. We can modify it certainly; we can make it as rare as possible; that I appreciate but its total abolition would be disastrous to society.

3 P.M.

DIWAN CHAMAN LALL: Mr. Deputy Chairman, first of all, I must congratulate my colleague, Shrimati Savitry Devi Nigam, for having given notice of this Resolution.

Dr. R. B. GOUR (Andhra Pradesh): But she is thankful to you for having signed it.

CHAMAN LALL: I am DIWAN grateful to nobody but to the ballot. that it happened to come out in my name. But then I was very keen that she should move this Resolution and I am very happy that she moved this Resolution, in spite of what three hon. Members of the House have said. The first one was Mr Pathak. The second one was Mr. Bhargava, who sits behind me, who made a very emotional speech on the subject. And the third one was my hon, friend Prof. Wadia. who was rather surprised that I should lend my name to a Resolution of this nature. He need not be surprised. Apparently he has not looked into the subject or studied it carefully enough, nor has he been a practising criminal lawver as I have been for forty odd vears to know that in a number of cases it is the innocent man who gets hung. What is the cure that my hon. friend would like to suggest?

SHRI SATYACHARAN: Travesty of law.

DIWAN CHAMAN LALL: And, therefore, you must hang an innocent man for travesty of law.

SHRI K. SANTHANAM (Madras): May I know, Sir, if an innocent person can be sentenced to penal servitude?

Drwan CHAMAN LALL: What I am saying is about innocent men who are hanged. I am not speaking of penal servitude. My hon, friend did not listen to what I was saying. I say that innocent men have been hanged and repeatedly hanged because of the existence of this particular law.

SHRI N. SRI RAMA REDDY (Mysore): Can he be sentenced at all?

DIWAN CHAMAN LALL: I know he is an innocent man. My hon, friend may not know that he is innocent, because he has not handled such cases. I have and I know in the cases which I have handled that many an innocent man has gone to the gallows in spite

of all the efforts that I could make. Now, my hon friend says . . .

PANDIT S. S. N. TANKHA: May I ask the hon. Member whether he says that in the majority of cases those who are convicted by the courts are all innocent persons? Does he mean to say that?

Drwan CHAMAN LALL: I never used the word 'majority'. I said that in a number of cases innocent people are hanged. If there is one innocent man who is hanged, even if you send one innocent man to the gallows, you are committing a crime against society.

Now, my hon, friend said, 'Why not sentence him to life imprisonment'? Now, I have been a prisoner, as you, Mr. Deputy Chairman, have been a prisoner. Many of my colleagues here have been prisoners. I do not think my friend, the Professor, has been a prisoner at all in any period of his life.

Prof. A. R. WADIA: Unfortunately.

DIWAN CHAMAN LALL: Unfortunately because if he had been, he would have changed his opinion. He would not have said this: I would rather that a man went to life imprisonment than he be hanged. I assure you if I were a prisoner and the choice were given to me to be hanged and killed rather than go to life imprisonment, I would choose being killed than choose life imprisonment. You do not know. Mr. Professor.

Dr. R. B. GOUR: He is a prisoner of his ideas.

DIWAN CHAMAN LALL: We are all prisoners of our ideas. Otherwise there would not have been this particular dispute on the floor of this House. I should have thought that a measure like this would have obtained

the unanimous support of everybody on the floor of this House.

capital punishment

Now, let me take my friend, Mr. Pathak, who does not happen to be here just now. I am sorry he is not here now He is a very eminent lawyer, a very well-known lawyer. And I was astonished to hear from lips the statement that death penalty is a deterrent and that as a deterrent it must be employed. Surely, as an eminent lawyer, he should know that this matter has been gone into peatedly not only here but in other countries, where they have had Royal Commissions appointed, Commissions appointed for enquiring into the matter of capital punishment as in Great Britain and Ceylon. And what have they found? In the Royal Commission's Report in England in 1953, they say to this effect that there is no clear evidence of any influence of the death penalty as a deterrent on the rate of homicides. There is no clear evidence of capital punishment being effective as a deterrent against the commission of similar crimes. Similarly, in many other cases it has been stated clearly and all the statistics show that deterrence has no effect whatsoever. I only wish that my learned friend had read the book Capital Punishment, edited by Grant S. McClellan, from which my friend, Shrimati Savitry Devi Nigam, quoted. He will find in this welldocumented book all the evidence that he needs for the purpose of coming to a firm conclusion that deterrence is the last thing that affects the matter of murders being committed by dividuals. It is not affected in any matter whatsoever. There are many countries, as my learned friend spoke earlier said, where this has been abolished. The only countries Europe, as far as I know, which have retained it are Great Britain, Spain and France. In France they use the guillotine, and a similar practice employed in Spain. England recently tried to circumscribe the ambit of the death penalty and provides it now for only four types of crimes. One of them is killing a policeman on duty The second one is repeated attempts

[Shri Diwan Chaman Lall.] of that nature. I have no objection whatsoever to the amendment moved by my friend, Mr. Mani, where wants this particular matter to go before a Commission composed of judicial experts as well as Members of both Houses. I have no objection whatsoever to that. Let us go into this matter. Let us not say, as my friend, Mr. Bhargava, has said that because the Sastras do not talk about the abolition of the death penalty, let us not have it

SHRI B. N. BHARGAVA: I did not say that.

DIWAN CHAMAN LALL: Something to that effect. Nobody in India has said it. Therefore we must not assert this view.

SHRI SATYACHARAN: Rather would say that there is explicit sanction for imposing death penalty recalcitrants.

DIWAN CHAMAN LALL: Quite ht, on recalcitrants. I hope it will not apply to my hon, friend, who being recalcitrant over this particular matter. I hope he is giving his support in this particular matter and is not recalcitrant. He should be little more concerned about the penalty that awaits him as a recalcitrant. The fact of the matter is that this is subject of vital importance. was my friend, Mr. Bhupesh Gupta, who talked about lex talionis, namely, an eye for an eye and a tooth for tooth. The old, ancient society was based upon violence and the object of that society, in order to able to exist, was to put an end to violence, or so circumscribe violence that violence would be minimised. Otherwise, its existence own was in danger. It is because that, when a person committed a murder! that it became a sort of free for all. Then, the relative of the murdered person had the right to take his revenge and if he did not take society took revenge by hanging the

man or killing him or guillotining him or taking action of a similar nature. An eye for an eye, a tooth for a tooth and life for life-that was the ancient society. Surely, in 1961 we have advanced far enough to know that that is not the principle that should govern society at all, not the principle of lex talionis, but the more humane principle of trying to do something to better the condition of human beings, so that they do not indulge in these crimes.

Now, there are three objectives in taking action against a criminal. The first objective is deterrence. As I have shown to you now, deterrence has no value whatsoever as far as the commission of these crimes is concernthink my friend, Savitry Devi Nigam mentioned case of a pick-pocket, who was hanged and how in the old days they used to hang them publicly. In view of the deterrent value of hanging, they used to hang them publicly. **Pickpockets** Little children used to be hanged. used to be hanged. A child of thirteen hanged. A who stole a spoon was child of nine who stole a few coppers was hanged in those days. But we are not living in those days. We are living in 1961 and we know deterrence has no value.

The second objective of punishment is not deterrence, but let us say reformation. Now, if you want to reform a man, you can hardly reform a man who is already hanged. That is not a possibility. Now, if you want to reform a man, you can reform him by taking proper steps for it.

The third reason for punishment is retribution, taking revenge. And I suggest that this method of capital punishment, which has come down to us from the middle ages, and even earlier from the Roman times, is in the nature of retribution. You are taking not only your revenge, but some payment for the crime that the man has committed. It reminds me that you are not only punishing the man. You are punishing the whole

The widow who remains is family. punished. The children who become orphans are punished. Therefore. must you continue to commit the crime? My whole object is, do not continue to commit the crime, do not go on adding suffering to suffering for humanity, but try your best to reform the individual. Generally, as my hon friends know, a murder is very seldom committed in cold blood. It is just done, but very seldom it is committed in cold blood. (Interruption.) There are not many people who commit dacoities, but some do unfortunately, but that is no reason to bring in capital punishment even There is a chance for them. for reformation even for a dacoit. the worst individuals and eminent ones including my hon, friends who spoke against this measure, there is a chance for reformation, and it is for their benefit I am speaking now. I am quite convinced in my mind that other countries have tried this, many countries have tried this. In Europe, as I said, there are only three countries where capital punishment still remains, and that too in a limited The rest of Europe has manner. abolished capital punishment. In Latin America there is a large number of countries-I do not know if my hon. friend mentioned the countriesthere is Guatemala, there is Cuba, there is Argentina, there is Brazil, all sorts of countries have abolished this. Am I to think that where they have for years, decades and generations abolished capital punishment and never wanted to go back to it again, they have committed a crime against humanity? I am amazed at revengeful attitude of one or two Members of this House, how they are so eager and keen to see that the criminal is hanged, how they eager to take their revenge against an individual. I am quite certain that hon. Members who in their own private lives are very humble, very meek and very mild suddenly become, when a subject like this crops up, the most militant individuals like friend behind me. I amazed . . .

Shri K. K. SHAH (Maharashtra): They are not sentimental.

Drwan CHAMAN LALL: I wish businessmen were also sentimental, a little sentimental, because they would also see the justice of what I have said. After all it is not a question of sentiment.

SHRI K. K. SHAH: I am also a lawyer.

DIWAN CHAMAN LALL: Therefore, as a lawyer he will agree with me, there is not the slightest doubt about it. As a sensible lawyer, he must agree with me. I have not the slightest doubt that as a sensible lawyer . . .

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): There are vital edifices built on sentiment, where allegiance is built on sentiment. Are you going to deny that?

DIWAN CHAMAN LALL: I do not know where national allegiance comes in. I am quite certain that my friend over there who interrupted me is a great patriot and owes allegiance to her country as I do to my country. But where does the question of allegiance come in? It is a question of common-sense that comes in. It is a question of intelligence that comes in. It is a question of modernity, it is a question of civilisation, those are the questions which should be always uppermost in the consideration of this particular matter. I suggest, Sir, that in view of what has been said already, I do not think that there is the slightest basis for opposing this particular Resolution. I am quite willing, as I said, that public opinion should be asked about this matter, and I do hope that hon. Members who have given their voices in favour of this Resolution, including those who have tried to oppose it, will agree with me that the time has come when we must march with the times. Even though nobody in India has really seriously considered this matter, the time has come when we should really

[Diwan Chaman Lall.]

seriously consider it and take a decision which is in tune with the modern times and in tune with the ways of civilisation.

SHRI K. SANTHANAM: Mr. Deputy Chairman, the mover of this Resolution started with saying that she wanted to avoid all sentiments and base her case on pure reason. Sir, all my sentiments are for the Resolution but my reason is not convinced.

SHRI BHUPESH GUPTA: Let us go by your sentiments.

SHRI K. SANTHANAM: Sir, I disapprove of all killings, private as well as public, of men as well as animals, whether it is for pleasure or punishment, whether it is for food or revenge. But we cannot consider this isolation. question absolutely in Capital punishment does not stand alone. It is only one item of a scheme of punishment, and therefore we have to examine what exactly this philosophy of punishment is, whether we should support it at all, and under what conditions and subject to what limitations we should support it.

Sir, it has been said that penal punishment is either retributive or deterrent or reformatory. I think it is none of these at all. I do not think my friend, Mr. Chaman Lall, will think that sending a man to jail is reforming him. I have not come across any prisoner who, by being in jail, has been reformed, and I have watched the so-called ordinary criminals.

SHRIMATI SAVITRY DEVI NIGAM: On a point of information. I do not know if the hon. Member is aware that in all the prisons this reformative system has been started and introduced, and especially in U.P. in almost cent. per cent. of the prisons correctional and reformative methods being applied.

DR. R. B. GOUR: Let us not quote U.P. There is no reformation there.

Shri K. SANTHANAM: I do not believe in the forcible reformation of the human soul. Force and reform cannot go together. They are spiritually contradictory and inconsistent. Therefore, whatever reformatory methods they can apply, they can only degrade individuals. Every prison degrades individuals unless we feel that in spite of its degrading effect imprisonment is socially necessary, there is no justification at all for punishment.

SHRIMATI T. NALLAMUTHU RAMA-MURTI: Are you against compulsory education? People are being compulsorily educated.

SHRI K. SANTHANAM: If I thought education was a punishment, I would against compulsory education. (Interruption.) I think my friend should allow me to develop my argu-What exactly is the justification for punishment? It is to enforce the rule of law. We want every citizen to have some kind of social expectation as a result of social actions. It is to fix responsibility for Sir, the question whether fear of punishment and expectation of discomfort should come to the aid public order and morality certainly a question of high moral philosophy. Ultimately if we adopt Gandhian principle of violence, it is wrong to have any truck with any kind of fear or any possibility of force and discomfort. should be prepared to say: Let a criminal come and murder me or my family or any member of society. finally his own conscience will prick him and he will get reformed in his own way. If we are prepared to adopt that extreme philosophy, I have nothing to say, and of course, then punishment capital automatically ceases to exist. But we are living in a society in which fear of punishment and expectation of discomfort have a vital place. Otherwise there is no question of rule of law, there is no society, there is no State, there is no

Abolition of

Therefore, assuming Government. that people should expect some discomfort, some punishment, if they infringe the law, then certainly the question arises as to what kind of punishment, what kind of discomfort they should expect. Now, Sir, is it absolutely necessary or is it absolutely right that the person who goes about to commit a deliberate murder should feel secure that his life will be considered so sacred by society that he can commit that murder with impunity? Should he feel that security? That is the point. It is not a question of whether he should be put to death by hanging or otherwise. Where a man goes about doing heinous things, raping children, committing murder, upsetting society and committing arson, should he feel so secure that the whole society considers his life so sacred that he will not be put to death? I think, Sir, that security cannot be given to any individual, But under what circumstances, under what limitations and in what manner this capital punishment should be exercised are all matters on which we should be able to think dispassionately. I agree that in regard to crimes of passion and others, there should be mitigation, there should be more mitigating circumstances and the circumstances under which this capital punishment should be inflicted may be restricted as much as you like. And I also strongly protest against the brutality of the punishment. That is no argument for or against capital punishment. When I read the Trial and Death of Socrates, I was amazed at the civilization of the Greeks. Of course, they made a hopeless and tragic blunder in putting him to death. But they put him to death in a proper, civilized manner. They gave him poison and the whole scene looks so beautiful. In the same way, today medical science is so perfect that there should be no fear at all and if capital punishment should be inflicted, it should be inflicted in private and it should be inflicted in a manner which does not cause pain, which is consistent with our human feelings.

SHRI SATYACHARAN: Is the hon. Member in favour of capital punish-It is all a question of the variation of the process. If it is not by hanging, it is by giving a cup of poison.

SHRI K. SANTHANAM: No, it can be by an injection; it may be by giving a heavy doze of an anaesthetic.

SHRI SATYACHARAN: What you said was in favour of capital punishment.

SHRI K. SANTHANAM: Yes, Sir, under certain circumstances. A person may be a pervert. Nothing but death will secure society against that man. Then I say that it is a fit case for capital punishment. I say that no man should feel so secure that whatever he may do in this world, whatever crimes he can commit against children or women, against our society, he should feel that his life is safe. No man's life is more sacred than that of another and no man should be allowed to feel that in the penal law system his life will be secure irrespective of all consequences. must be prepared to take the risk under certain circumstances, society will not consider his life sacred and he should face death. That feeling must be there. How far it is deterrent or not are all minor questions. We can never calculate how far the punishment of death is deterring people from killing. Why do we want to punish them? It is because the existence of this punishment creates an inhibition; the punishment creates a climate of social opinion. It is for the creation of social opinion that all the penal laws are justified, all punishments are justified. It is not because B is punished that C is deterred but C is brought up in a climate of social opinion in which he thinks that if he kills, he is likely to be punished and this feeling somehow deters a large number of people from committing crimes. We are not perfectly civilized, we are only partially civilized. We are partially animals. We shoot a mad dog. Similarly, if a

[Shri K. Santhanam.]

man becomes morally mad, morally irresponsible, nothing can be done with him, other than that we must shoot him, in the same way as a mad dog is shot. But at the same time, let us get rid of the feeling of vengeance and of all kinds of barbarism with which this is associated. When he agreed to put to death a calf. Mahatma Gandhi said, we are entitled to kill provided the feeling behind it is one of mercy, one of love.

Sir, we can put certain bad criminals to death without feeling any antagonism against him and simply because life is valueless to him, and his life is valueless to the society. In those circumstances, it is right that the society should have the power to put a man to death. It should not get rid of this punishment. But, Sir, I agree that it should be exercised only in unavoidable circumstances. go further and say that it should be confirmed not only in the High Court, but the death sentence should be confirmed by a Bench of not less than three judges of the Supreme Court. It is only then that the man should be put to death. Let us take all kinds precautions but this ultimate penalty we should have.

objecting to judicial We are murder. I sympathise with the arguments but we do not object to the police going out and shooting people. We were willing the other day to march to Goa and kill the Portuguese in order to get Goa. I do not say that it is wrong. I am not claiming But we are willing that we should commit murder for many purposes. But when it comes to hanging a criminal who has been convicted of grave crimes, we become ideal propounders of exalted human feelings. Sir, is there any person today, is Diwan Chaman Lall or Mrs. Nigam, prepared to say that he or she will allow anybody to come into India, any Pakistani for hostile purposes, and will not kill him? Why should he be

killed? Is he a greater criminal than a murderer? How is it right to kill him? No, not on the point of principle of non-violence. But we want to preserve our society and we are prepared to kill in order to preserve our independence and our cultlure and on the same grounds, in order to preserve our society, it may be right—it may not be wrong—to kill judicially particularly individuals. Sir, with these words, I hope that the hon. Mover will not press this Resolution but press for proper penal reforms.

Shri M. P. BHARGAVA (Uttar Pradesh): Mr. Deputy Chairman, the debate has turned into a very controversial one. I must congratulate my respected friend, Diwan Chaman Lall, for the great advocacy he has given to the Resolution. He is a reputed criminal lawyer and he has brought out all kinds of arguments in support . . .

DR. R. B. GOUR: What does he mean by saying criminal lawyer?

SHRI M. P. BHARGAVA: You know what it is meant by criminal lawyer. And he has brought out all kinds of arugments to support his cause. I want to congratulate Shrimati Savitry Devi Nigam also for the great study that she has done of the subject. If the House will allow me, I will give a little history about this subject.

Only about two years back on the 25th April, 1958, a Resolution was moved in this House by our friend, Shri Prithviraj Kapoor. The Resolution read:—

"This House is of the opinion that the Government should appoint a Committee consisting of Members of Parliament and other persons having a special knowledge of the subject to examine the question of the abolition of capital punishment in India and submit a report thereon."

That Resolution was debated in this august House for one full day and it

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was even put to vote. It was thrown out by a big majority of the Members present and voting at that time.

DR. R. B. GOUR: Mr. Deputy Chairman, it was talked out, for the information of the hon. Member.

Shri M. P. BHARGAVA: Well, probably, my friend is not aware of it. He has not read through the whole proceedings. If he goes up to the end, he will find that it was not talked out. Shri Prithviraj Kapoor had replied, and it was put to the vote of the House. Shri Prithviraj Kapoor had his say in reply. So much about that.

That was the condition in the country at that time, in 1958. Now we are in 1961. May I ask my learned friends. Diwan Chaman Lall Shrimati Savitry Devi Nigam, to point out to us whether any circumstances have taken place in our country since that Resolution was thrown out to enable this Resolution to be brought before this House again, whether crimes in the country have in any way gone down and whether a social atmosphere has been produced in the country for the abolition of capital If we look to the prepunishment? sent situation, we find that the circumstances are entirely different in India as well as in some places abroad also. You have heard about two days back of the ghastly murder of our Secretary in Canada. May I know what you would like to do with the murderer of our Indian Secretary in Canada?

SHRIMATI SAVITRY DEVI NIGAM: I think he was an insane man.

SHRI M. P. BHARGAVA: 'Insane' comes in handy for everything.

DR. A. SUBBA RAO (Kerala). If he is proved an insane man, he will not be hanged.

SHRI M. P. BHARGAVA: Well, that question of insanity was also raised at that time, and the then Home

Minister had something to say about it. I shall just quote him:—

"If a person is proved to be insane, he is not sentenced to hanging; he is kept under observation and he is often released or given asylum in the proper place."

And the Chairman was pleased to remark:—

"Sanity is abnormal. Insanity has several degrees and we are all victims of it."

Now that is about sanity and insanity. You cannot come to the rescue of. every criminal by saying that he was insane. What would you have done to the murderer of the Father of the Somebody took it into his head to murder him. And what would you do, may I ask Mrs. Savitry Nigam? What would you like to do with that man? Yesterday we were talking about that Naga Leader. He was shot at in a most barbarous fashion in his own town and later on he succumbed to the injuries. Was it intended and pre-planned not an thing, his being shot at? Will you say that he was insane and so he did it? These are all things which require consideration. We have not to be washed away by sentiments. If I may say so, Mrs. Savitry Nigam's Resolution looks very innocent and at first sight everybody would like to support and he will be considered an abnormal man who opposes it. It is so innocent because it does not say anything else except that capital punishment be abolished. Without taking into consideration the circumstances in the country, without taking any other thing into consideration the Resolution has been brought forward. Well, I will be the happiest man if circumstances can be created in the country-by social education-where we can come to that decision that capital punishment is no more required, that it can be done away with. Create conditions and do away with it—I will have no objection. But today what do we find everywhere? Crimes

[Shri M. P. Bhargava.]

are increasing. Murder has become a matter of play almost. For political reasons there are murders; land disputes there are murders; for other things there are murders, and murders everywhere. Look at U.P. In one district there have been 17 murders within a very short period. In Punjab there are murders almost In Maharashtra every third day. murders are taking place for very trifling reasons. Now if that is the position in the country, how can you do away with capital punishment? In fact. I will go a little further and will suggest that capital punishment should be awarded in some other cases also, where the people are anti-national or where the people are a nuisance society. Now take the case of adulteration in medicine. You fall ill and you take a medicine in good faith, that it will cure you, and now, when that thing is adulterated, what would you like to do with the people who do so, or take to adulteration in food? Now these are most heinous crimes which go without notice at moment, because our laws are such. So I would even plead that capital punishment should be awarded in cases of adulteration of medicine and adulteration of food if it is proved beyond doubt.

Now my friend, Mr. Pathak, made it out very clearly and very ably—a great lawyer as he is—that capital punishment is awarded in most cases where safety of the society will be jeopardised if the accused is let loose. So I do not think anybody will disagree with that approach.

Then my friend, Mr. Bhupesh Gupta—he is here—wanted an experiment to be made by abolishing capital punishment, to try it . . .

SHRI M. GOVINDA REDDY (Mysore): Yes, capital punishment of death by hanging, not by shooting.

SHRI M. P. BHARGAVA: Well, that was his proposition that an experi-

ment should be made. Now I will again quote from the speech of the then Home Minister while a discussion of this subject was on. He said certain things and then he said:—

"So, are we going to make an experiment which will result in the deaths of many more persons through violent means and then learn a lesson like others, and then revive capital sentence? That would not, I think, be a proof of our wisdom. We must learn from the experience of other people."

He was referring to those countries where capital punishment was first abolished and then reintroduced for reasons which Mrs. Savitry Nigam very lightly brushed aside and said that it was for political reasons that some countries had to bring that back on the statute book. I refute this statement that in all the places it was brought back for political reasons; it was for reasons which were very obvious, namely, that after the abolition of capital punishment in those countries murders and other heinous crimes went up and the situation came to a pass where it was impossible for them.

(Interruption).

You have had your say. You have the right of reply. Now let me have my say.

SHRIMATI SAVITRY DEVI NIGAM: I just want some information. Which countries is the hon, Member referring to where there had been an increase in crime?

SHRI M. P. BHARGAVA: Well, I am referring to England, the country which you have in mind . . .

SHRIMATI SAVITRY DEVI NIGAM: That is wrong,

SHRI M. P. BHARGAVA: . . . and you say that it was a question of the Whigs and Tories altering, for political reasons, the provision of the capital

sentence of death for murder. It was not that; I may tell you with all the emphasis I can command that it was not for that reason that death sentence was reinstated.

SHRIMATI SAVITRY DEVI NIGAM: That is wrong.

SHRI M. P. BHARGAVA; It was because the crimes went up; it was a situation where they felt that the capital punishment must be brought back.

Take the case of Ceylon-a heinous crime was committed by somebodyand what you like to do with person? The Prime Minister of the country was assassinated. Would you like that person to be left free? Well, it is not for political reasons if they reimposed the capital punishment in that country. Every nation has some pride. They want protect their rights, and if the Prime Minister of the nation is murdered, is assassinated, they have every right to feel indignant and bring back punishment which will meet the ends of justice to the murderer.

Now there are two amendments which have been moved-one by my friend, Mr. B. K. P. Sinha, whereby he wants that at the end of the Resolution the words "and for the rationalisation of laws prescribing capital punishment" be added.

Well, as the House is aware, a Law Commission is sitting and is going through the laws from time to time, and I do not think there is any necessity for any other committee or any other commission to go into this question or to consider the matter. Mr Mani moved his amendment for the setting up of a Commission. As I read to the House a little earlier, the same proposal was brought forward two years back and was thrown out. Moreover, the argument about the existence of the Law Commission holds good in this case also. This question can be referred to the Law Commission and they can be asked to their opinion in the matter.

Sir, Prof. Wadia has opposed the motion but he has his doubts about the Judges and juries going wrong giving capital punishment in wrong cases. Prof Wadia is probably aware that there can be no death sentence by hanging unless the High Court gives its approval to the judgement of the lower court. Therefore, there is the provision that the High Court has to confirm the death sentence. Then, there is the Supreme Court. And finally there is a petition to the Governor and a petition to the dent in all these cases. So, the chances of wrong execution are minimised by all these safeguards. I do not think there are several cases in sight where wrong people have been punished. Of course sometimes special circumstances may be there. An innocent person may be hanged because of the force of circumstances, because of the evidence produced against him and all that. That is the fault of the law if it is there and the remedy is not abolition of the capital punishment but reform of laws wherever they are thought necessary.

Sir, I find that no case has been made out so far for the abolition of capital punishment. On the contrary, conditions in the country are such that this cannot be removed at present. The measure was debated two years back. It has been debated fully today and I hope the House will throw out the proposition before them.

PANDIT S. S. N. TANKHA: Mr. Deputy Chairman, I am serry I have to oppose this Resolution in spite of the fact that the honourable mover would have liked me to support it.

SHRIMATI SAVITRY DEVI NIGAM: If you are not convinced, do not.

PANDIT S. S. N. TANKHA: Sir, I would compliment her on the study of the subject which she has done and on the manner in which she presented her case. But I am afraid that the conclusions which she has drawn from the effect of abolition of the death penalty from countries in Europe or America will not be applicable for the

[Pandit S. S. N. Tankha.]

determination of this question in our country. In comparison to our country those countries are very small and I do not know exactly what the incidence of this crime in those countries has been , whether it is in comparison at all with the incidence of murder in our country. My friend here tells me that the incidence there is 4 in a million while it is 26 in a million here. So a comparison with those countries does not hold good in the determination of this question in our country.

Unluckily, Sir, we in this country are still steeped in religious bigotry and superstition. Every day we see so many cases in which the life of another person is taken because of a certain belief by the person that his religion demands that the non-believer or believer in any other faith killed and that if he commits such a crime he would be rewarded in heaven.

Then, Sir, there is a superstition that the Gods or Goddesses would be pleased if a certain person, even if it be the child of that very person, is killed. In such a state of affairs where all these conditions prevail, can we make a comparison of this country with those countries which are much more advanced and educated, and which have much less superstition among its people than among people?

Life, Sir, in India is very cheap and the man who murders for his personal gain or vendatta does not think that he has committed any wrong whatsoever. Then, I do not dispute the fact that the world is advancing towards the goal of reform of the criminal and modern penologists advocate rather than the punishment being retributive it should be reformative. This principle has been partly or to a great extent accepted in our country too in offences of minor character or in cases of children or women where they are put in the prison for a particular period. The children are sent to reformative school and given education there. In the case of other persons also we find that instead of being placed in the prison they are let out on parole and placed under a guardian for a particular period. So, we taking all these steps in the reformative direction but in cases where a murder is committed, it would be wrong on our part to let the guilty man go only because we think that reformative character of the criminal should be adopted. What guarantee is there that after he has committed a murder, and if instead of giving him the death penalty he is placed in a reformative jail, on his return from iail he will not commit another murder? There are so many cases in which hardened criminals, though they return after several years. commit the same crime even that very day. It surprises me to hear an eminent lawyer like Diwan Chaman Lall state before you that innocent persons are given the penalty of death in a very large number of cases. I do not remember what his actual words were, when I put a question to him. but he did not tell me if that is what he intended to sav.

SHRIMATI SAVITRY DEVI NIGAM: It is a fact.

PANDIT S. S. N. TANKHA: tainly not. I deny it absolutely

An Hon. MEMBER: It is just the other way.

PANDIT S. S. N. TANKHA: There may be one or two cases in a hundred or a thousand cases where a wrong person is punished, but to say that in a number of cases, during his criminal practice, Diwan Chaman Lall has found that courts have convicted innocent men or women to death is absolutely a wrong statement and I feel that no man of his integrity and eminence of practice should have made such an incorrect statement Sir, in support of her Resolution the learned mover has relied upon the observations of Royal Commission of 1953. I do nos

know whether she has tried to pick out only such passages from it which suited her convenience or she has made a real effort to see what the Royal Commission really has said in its Report. I took the book from her last night and went through it and found that the Royal Commission has clearly stated that they were not this question. There entrusted with was no term of reference authorising them to determine whether death penalty should or should not be retained.

SHRIMATI SAVITRY DEVI NIGAM: I have not quoted from the Royal Commission report.

PANDIT S. S. N. TANKHA: They themselves stated that they were not authorised to go into this question.

SHRIMATI SAVITRY DEVI NIGAM: They have stated very emphatically that capital punishment has no deterrent effect on the number of criminals. Can you deny that?

PANDIT S. S. N. TANKHA: Yes, I deny that. They have specifically stated in Chapter 10-I am sorry that 1 do not have the book with me now but they have stated-that is true that death penalty has a great deterrent effect but we have no evidence before us to conclude whether on the removal of this death penalty the incidence of murder will increase or will not That is what they increase stated. They have nowhere stated that murder has gone down or will down on the abolition of the death penalty. They had also stated that in India they found a very large number of murders taking place and in such circumstances the courts should see what method they should adopt for not indicting as large a number of death sentences as may be consistent with the incidence of the crime. That is what they said.

SHRIMATI SAVITRY DEVI NIGAM: That is a good support for abelitien.

PANDIT S. S. N. TANKHA: They have not supported but have stated "that they recommend this, but merely recommend that some steps should be taken by the Government whereby instead of inflicting death penalty in all cases, they might try to minimise the number of death penalty cases by providing some other punishment or form of punishment." That is what they said. In our penal laws we find that there are already several exceptions to the crime of murder. For instance where a murder is committed in a sudden heat of the moment, in that case, no death penalty is given. We also find that children or adolescents of the age below 18 are usually not sentenced to death by courts except in very special cases. I am aware of the fact that one or two death sentences have been awarded in case of adolescents but that has been where it had been found that such persons of 15 or 16 or 18 were specially cruel and they did it in a premeditated manner, then alone death penalty was given to them. Thus the Government has provided a machinery death sentences will not be invoked in such cases. In practice there is also a formula by which women in most cases are not punished or awarded a death penalty. We have ample safeguards to avoid death penalty. As some other Members have stated, provisions of the law require the report on each murder case being brought before a High Court for confirmation and that is enough to give the guarantee that wrong persons will not be punished. Further, we find where High Courts have inflicted death penalty, criminals are allowed to come before the Supreme Court. The Supreme Court goes into their cases and determines whether the person. is a culprit or not and whether stead of death penalty, the lesser penalty of transportation for life be awarded. There provision of the right of mercy to the Governor of a State and the President of India under our Constitution. So we have ample opportunities to and safeguards to see that no [Pandit S. S. N. Tankha.]

wrong sentences are awarded to innocent persons. But in spite of all these precautions it is possible that one or two innocent persons are hanged just as one or two offenders go scot-free in spite of having committed the murder. But this does not justify the view that the death penalty should be done away with. Everybody has said at most people have said so, that if the death penalty is removed, there will be a greater number of murders in the country and I am afraid that is the correct view and that is also my view. My hon, friend, the mover calls this a childish fear but submit that this is not at all a childish fear but is a fear based on greater experience by a person who sees how the world moves, who has himself conducted so many criminal cases and who has a good knowledge of all these facts. based on that that I am of the view that the death penalty should not be abolished in this country at the present stage.

Dr. R. B. GOUR: Mr. Deputy Chairman, I feel that we have had enough discussion on this and this is the second time that we are discussing this Resolution. Therefore I move:

"The the question be now put."

MR. DEPUTY CHAIRMAN: The question is:

"That the question be now put."

(After taking a count)

Ayes: 6 Noes: 15

The motion was negatived.

Shri J. C. CHATTERJ! (Uttar Pradesh): Mr. Deputy Chairman, Sir, the Indian Penal Code was made under the guidance of Lord Macaulay in 1860 and in 1872 the Indian Evidence Act was made under the guidance of Sir James F. Stephens. For these hundred years, a full century, this Penal Code has been working. There has been some changes in a constitutional way but the whole thing is there. There are 611 sections in the

Penal Code and out of them there are only 3 sections which give the capital or death sentence. One is section 121. That is rather a political section. When there is a war against State, the persons waging 4 P.M. the war may be given a death sentence. The other two sections are section 302 and section 303. Section 302 is the real section for capital sentence. Under section 303, a man who is undergoing life imprisonment in jail, if he commits a murder, then the only tence for him is the capital sent-And that comes under tion 303. So these three sections are For our purpose, section 302 is the only section that is applied for giving death sentence to a person who has committed murder.

If we go to the principle of criminology, we see there were two old methods as mentioned was during the discussion. There was the method of taking revenge, an eye for an eye and a tooth for a tooth. That no longer exists in civilised countries. There is the other principle of checking crime for the future. There are two more principles. One is do social justice. When a criminal is punished it is not as if an individual is giving the punishment to another individual. The man is not considered fit enough to live in society and he is such an element that he danger to society and so in that case, the man is given capital sentence. And then there is the reformistic idea which says that even if a man commits a heinous crime, he be given a chance to live and reform himself and live in society. These are the principles. But what do we find in practice? The hon. Member, in whose name also the Resolution came before the House, has, delivering his speech, made a big case for the abolition of capital punishment. He even vehemently attacked two hon. Members,-Mr. Pathak, who is a very eminent lawyer of India, and Prof. Wadia. But what was his substance? He accuses them of not having certain experience, the personal experience of living among criminals that they had not been to Jail. If that be the criterion, I suppose there are few persons in this House who can compete with me, because I have spent nearly a quarter of prisons, Not century inside only that, I have mixed with and I had occasions to mix with the worst criminals, because when once for our political rights we had undertaken hunger strike in Jail, the authorities then were so very vindictive that they classified us as habitual convicts. I was myself a lifer, a life sentence prisoner and therefore I had the occasion to live among hardened criminals for some years. And what has been my experience? These hardened criminals had full confidence in me. In Agra Central Jail, when I was living in a cell, there were many hardened criminals near about that cell. One day, one of them told me in confidence. "Tomorrow is the parade day and I shall strike the Superintendent". I tried my utmost to persuade him not to do so. I asked him, 'What will you gain thereby? You will give him a slap, but in return you will beaten brutally. Not only that, afterwards you will be given caning, that is to say, whipping, which is the worst punishment in a Jail'. But the man would not hear me and next day, during the parade, he got the opportunity to strike the Superintendent and he gave him a single slap. But what was the result. When he was being taken to his cell. I saw he was bleeding profusely. Later on he was also given thirdly stripes. Such is psychology of criminals. In the same Jail on another occasion, another person approached me and said, Tomorrow is the visit of the I.G. of Prisons and on that occasion I shall attack the Head Jailor'. This Head Jailor was an Anglo-Indian and not a very bad man. Well, this prisoner determined and he would not hear me and he did it and as a result he received severe beating and whippings. Such is the psychology of criminals. Recently there was a case in the district of Lucknow from where I

come. A Congress man there given evidence in a court, true evidence, against some persons of the locality. What was the result? three-year old son was taken away one day and done to death. After that, the child's carcass was thrown into a well. Those Mohammadans and the Congressman was a Hindu. Just at that moment a Mahammadan lad of sixteen saw them from a distance and he asked them, "What were you doing there?" alarmed. They took The men got hold of the lad also and he was done. to death and thrown in. This is only a recent case. Such persons, when they commit such heinous crimes, can they live in our society? Is society safe in such circumstances? I say emphatically that it is not. Such persons deserve capital punishment. In this case, both of them have been hanged and it is good for society. Of course, the modern idea of reformation is a good idea. Along with the progress of society, this idea also being developed and is making strides. That is the reason why the Mover of the Resolution could quote so many things about so many small countries on this subject but in country like India, in our social circumstances, murder is a daily affair, almost a daily affair in our society. There was a news item the other day in the papers of an entire family being wiped out in Shahjahanpur District. Such things are happening almost daily. Under these circumstances are we to adopt the methods of other countries countries which are small but which are very much advanced in civilisation. They can afford to do things like that but we cannot do the same thing. I was astonished to hear Diwan Chaman Lall saying that in his forty years' experience as a criminal lawyer he came to know almost all or the majority of where people were hanged for murder happened to be innocent persons. That is a thing which is hard believe. He spoke of these things perhaps in a fit of sentiment. It cannot be the experience of a crimi[Shri J. C. Chatterjee.]

nal lawyer of forty years' standing and I cannot believe it. Very fine quotations were read out by Mrs. Nigam but they are not for our country, as Mr. Pathak said, and that is the correct fact. We are not living a society where the crime position is such that we can just now abolish capital punishment and live peacefully. Even with this provision in the Penal Code, life of citizens especially in the villages. is absolutely uncertain. That is the reality.

SHRI BHUPESH GUPTA: As far as the hon. Member's case is concerned, the Kakori case, one stray bullet went off and four people were hanged.

SHRI J. C. CHATTERJEE: Ι coming to that. In that case four persons were hanged. It is a very serious fact no doubt. There was the Kakori train dacoity in which one passenger, a Mukhtyar was killed. He was travelling in the train and his wife was travelling in the ladies' compartment. He came out of his compartment to see his wife even though the passengers had been warned not to come out of the train. His wife, on seeing him, asked as to why he had come out. Somehow this man died and nobody knew how he died. Long afterwards, his dead body was found in the fields. In the judgment also, the Judge wrote that it was not known as to by whom the shot was All the same, four persons were hanged. It was a political case, a case of conspiracy to wage war, to deprive the King Emperor of his sovereignty of British India. It was a fight between a nation and a nation. In the Lahore Conspiracy case in which Sardar Bhagat Singh and his friends were hanged, there was no law. Under the Penal Code, there was no provision for trial in absentia. An ordinance was passed and ex parte judge ment was given and three persons were hanged. This happened in the British days. It was a fight between a nation and a nation but it is not a l

common thing. My friends should understand that.

SHRI K. K. SHAH: Mr. Deputy Chairman, it is a good thing that one who is not a lawyer has been able to study a question which has been very hotly debated all over the world. Sir, when we talk of murders, we must remember that so far as our law concerned every killing is not homicide and every homicide is not murder. Homicide must be culpable and culpable homicide must amount to murder. Then and then alone is capital punishment awarded. For example, if a murder takes place, unless it is culpable homicide without grave and sudden provocation, it is murder. If culpable homicide takes place for defending one's property or body it is not murder. Therefore, when we talk of capital punishment, we must remember that the framers of criminal law took into consideration all the aspects. For example, if man is insane and commits homicide, it is not murder. Therefore, this punishment is a question of degree, and, in spite of all these exceptional cirif a man in cold blood, cumstances. knowing what he does, having enough time to think about it, still chooses to commit murder, the question is whether it is desirable for the society to have such a man amongst the society. My hon, friend Diwan Chaman Lall, asked, "What crime save his children committed? What crime has his wife committed"? May I ask him a question? Is he obliging the wife and children by forcing on them a criminal who in cold blood commits a murder and who has developed a mentality from which he cannot get out? Is he obliging them by forcing them to associate with such a man? When you talk of capital punishment, please remember that capital punishment is of cases not awarded in a number even though life is taken. Such cases are very rare but they depend upon circumstances.

Shri BHUPESH GUPTA: Why? This man may be in jail for life. He may be awarded life imprisonment and his wife may be separated for twenty years.

SHRI K. K. SHAH: I am coming to whether life imprisonment is desirable or whether capital punishment is desirable. I shall touch that point. All along, the argument been as to what will be the effect of punishment and the argument has not touched the question of necessity punishment. Unluckily, Mr. Pathak, in fifteen minutes had to finish arguments just as I have got to finish my argument and it is not possible to do justice within that time, but did touch the point and the point was whether law and order should maintained, whether society should develop a psychology where a man can go scot free after committing a murder and say, I will come back after some years. Mens rea is a very important ingredient of murder and unless Mens rea is proved, no capital punishment is awarded. In all these cases, Mens rea is important. I was surprised to find my hon, friend, having forty years' practice, making statement in all seriousness that majority of cases innocent men have been hanged. Either there is something wrong with the man who conducted the case or it is an aspersion on the judges. It has never happened. I have also been in practice, all along criminal practice, for 30 years without boasting I can say I good practice and it is very rarely that . . .

SHRI BHUPESH GUPTA: Successful?

SHRI K. K. SHAH: . . . that an innocent man is hanged. I won't say that an innocent man is not hanged. Sometimes the depraved police mentality is responsible for cooking certain evidence but that happens very rare cases. In 90 per cent. of the cases it is found out. Now, I will give the type of cases in which a man is hanged so that you can decide for yourself whether it is safe from any point of view to allow them to escape They have been this punishment.

talking of reformation. Reformation is possible only up to a point; unless science so develops itself that are able to peep into the mental working of a criminal you cannot do that. There are criminals who, when they look at a woman, lose all their sense; there are criminals who, when they look at a good thing even on a child, will commit murder and take away. This is criminal When you talk of murder you are not thinking of a real criminal. give you the type of cases which are typical.

SHRI BHUPESH GUPTA: Kleptomaniacs are not criminals.

SHRI K. K. SHAH: Take the dacoits. My hon, friend is from Calcutta, and he knows that there are gangs in cities. If one gang murders the member of another gang, whatever happens man from the other gang will be murdered unless the police catches hold of them in the meanwhile. Now, take the murder cases where witnesses have to give evidence. The moment you remove capital punishment, everv witness will be murdered by gangs and it will be very difficult to get evidence. If these gangs are there the people will be afraid to come and give evidence. Once you remove capial punishment no witness will be safe in the witness box. The law of jurisprudence provides that unless you bring home the guilt of the accused beyond a shadow of doubt, he gets the benefit of doubt. Absence of evidence will give the accused the benefit of doubt. You are called upon to prove by positive evidence the guilt of an accused person in a murder trial or a rape trial or in a case where a man has been responsible for 20 murders. There are cases of knifing and gangsterism and in such cases it is difficult to get evidence. What do you propose to do? It is all right to say that capital punishment should be away with. That is why I told Diwan Chaman Lall with the high regard that I always had for him and the Lady

[Shri K. K. Shah.]

Abolition of

Member who had studied these cases so well that they should take this aspect into account. We have been dealing with this question on sentimental grounds and not on grounds of reason. You have to deal with the development of a particular psychology the society in which we live. you want a psychology to be developed in the society in which any man can feel, 'If I commit a murder and even if there is a conviction I can come back after 20 years and have my revenge?'

SHRI J. S. BISHT (Uttar Pradesh): After ten years; it is only 14 years.

SHRI.K. K. SHAH: If you are going to sentence a man for life, still he likes to live. Instead of life imprisonment it is better that he dies. do you take that responsibility?

SHRIMATI SAVITRY DEVI NIGAM: That is the business point of view.

SHRI K. K. SHAH: I do not want to be harsh because you are a lady. But i wou want a reply, I will say that it is not in your way that the world is managed. The world is world of hard-hearted people. It is good that there are good people like you it is good that there are sentimental people; it is good that there are people who take life very easy but life is not so easy as you are thinking. I will give a few cases so that it will be possible for my friends to find out whether it is right to deal with these cases in such a soft manner. Take the case of a wife, these are actual cases, not something out of imagination. Because she is in with somebody, if she takes divorce she does not get the property of her husband and the only way to enjoy the property and the man is to kill the husband, poison the husband. What do you want to do with this case? Do you want to create an assurance, 'All right, go to jail for 20 years and come back and have the man and the property'?

AVINASHILINGAM T. S. Shri CHETTIAR (Madras): Man may there; the property will not be there.

SAVITRY DEVI SHRIMATI NIGAM: All that will disappear.

SHRI K. K. SHAH: Now, take the case of professional murderers. Such cases are well known because have come up to the High Courts and doctors will forgive me; it does not apply to all the doctors. Doctors have been utilising their knowledge of medicine for the purpose of committing murders. Is it not cold-blooded murder? Is it not a depraved mentality? We are dealing with that depraved mentality. We are not dealing with human being. When they talk of reformation and other things they forget that they are not dealing with human being but they are dealing with a sort of mentality which is so prayed that in spite of the several exceptions that you find in section 302 the court is obliged to come to conclusion that the man is not for the society. In spite of all these exceptions if they feel that it is not in the interests of the safety of society it is not in the interests of the development of a right type of psychology in the society, it is not in the interests of maintaining certain standards that this man should be in society, then unless you make out strong case you cannot think of taking away this capital punishment. other cases. Take the case of a traitor who acts as a spy. Now, can you say that this man does something against his country out of grave and sudden provocation? Can you say that he is innocent? The man has been plotting for ten years, carrying information from your country as a spy, very valuinformation which ultimately might result in the death of hundreds of thousands of people in your country. Is that something wrong with human being or is that a type of mentality which can never be cured? Those professors of reformation and humanity and human sympathy like my Lady friend who is prepared to take up the responsibility of reforming the whole world—I hope she feels equal

to the task-propose to propagate something without knowing the consequences of what they are doing You must be prepared to take the ponsibility for what you are doing and it is not so easy. Those who have done away with capital punishment done so at their risk. Take the case of illicit distillation. We have been enforcing prohibition. Whoever gives evidence in a prohibition case, moment he goes out of the court he is murdered. And this happens outside the court in the court premises. It is well known to those who have been concerned with prohibition cases. You remove capital punishment and there will be no witness to give evidence at all and it will be safe for lawyers to appear for criminals who can go scotfree without any evidence. When they were talking of retribution, when they were talking of deterrent punishment, when they were talking of reformation, they were only talking of what should be done with a criminal. They never thought about the deprayed mentality behind the whole thing. Sir, I hope I have made out a and therefore my hon. friends be good enough to withdraw this Resolution.

ज्ञानी जैल सिंह (पंजाब) : उपाध्यक्ष महोदय, लेडी मेम्बर के रिजोल्युशन पर जो कुछ मैं कहना चाहता था, उसके बारे में यहां पर काफ़ी कहा जा चुका है। मगर कुछ बातें श्रव भी बाकी रह गई हैं, जिन्हें मैं धापके सामने अर्ज करना चाहता हं। सोसाइटी में जो कानून बनते हैं भ्रगर उसका पहले से रिवाज न हो तो वह कानून देर तक नहीं ठहर सकता है। जब भी कोई कानुन बनाया जाता है तो पहले लोगों का दिमाग उस कानून को मानने के लिये तैयार करना पडता है । हर जगह पर एक ही बात भी लागू नहीं हो सकती है। एक मुल्क के यन्दर बहुत से इलाकों में फ़र्क होता है। ग्रगर हम किसी दूसरे मुल्क की स्थिति को श्रपने मुल्क की स्थिति के साथ मिलायें या वहां के कानून को भ्रपने यहां पर लाग् करें. तो मैं इस चीज को मनासिब नहीं समझता हं इसलिये मै यहां पर इस र्च ज की डिटेल पर नहीं जाऊंगां कि बहत से मल्कों में सजायें मौत को खत्म कर दिया गया है हो सकता है कि उनकी हालत ऐसी हो जिसकी वजह से वहां प सजाए मौत को स्तत्म कर देना पडा । लेकिन जहां तक हिन्दुस्तान का ताल्लक है स्रीर जैसी यहां की हालत है, उसको देखने हुये मजाए मौ : खत्म करना निहायत खर्चरनाक ग्रीर मुल्क के लिये एक बरानर्शका हो सकता है जब तंक हमारे देश का ग्राधिक ग्रीर समाजिक ढांचा नही बदलता है, तब तक यह कान्त हम नहीं बदल सकते हैं; वयोंकि बगैरश्राधिक और सामाजिक ढांचे को बदले हम लोगों केदिमागों पर इस बात का भसर नहीं डाल सकते हैं भव देखना यह है कि हम।रे यहा जो कत्ल होते हैं, उनका कारण क्या है, जिन की वजह से हम एक दूसरे को कल करते है। भ्राज के जमाने में, गलाम हिन्द्रतान को छोड़ कर मैं ग्राजाद हिन्द्रस्तान को लेता हं १४ साल से ग्रब तक एक इंसान को करल करने की जो रफ्तार बढ़ी है, वह श्रागे बढ़ती जा रही है, पीछे नहीं जा रही है । उसके वजूहात कुछ भी हो सकते हैं। चूंकि हमारा ग्राधिक ढांचा इस तरह का है कि बहुन लोग एक दूसरे को चालाकी से लटते हैं, भ्रमीर ग़रीब को लुटता है, कारखा दार मजदूर को लुटता है, लेंडलार्ड म जारे को लुटता है, इस वजह से बहुत में करल होते हैं। भ्रगर यह ढांचा कायम है भ्रौर सजाये मौत खत्म कर दी जाती है, तो कत्लों की भरमार इतनी हो जायगी कि हम उनको रोक नहीं सकेंगे। शेख सादी का यह कहना है कि 'ग्रक्लमंदां रा इशारा काफ़ी श्रस्त्'। जो लोग अक्लमंद है उनको इशारा कर देना . काफ़ी है भ्रौर वह उससे रुक सकते हैं, मगर गधा इशारे से नहीं रुक सकता। वह डंडे से एक सकता है। मैं यह तो नहीं कहता कि हिन्दुस्तान का हर एक श्रादमी **एक** दूसरे को कत्ल करने पर दरपै रहता है।

[ज्ञानी जैल सिंह]

मगर यह बात में कहे बगैर नहीं रह सकता कि हमारे जितने झगड़े हैं और जितनी लड़ाइयां हैं वह नाबराबरी की वजह से हैं। इसलिये जब तक हम अपने ढांचे को सोशलिज्म के ढांचे में नहीं ढाल लेते और इस नाबराबरी को खत्म नहीं कर लेते और हमारे जो सोशल रिवाज हैं, उनको हम नहीं बदलते तब तक इस सजाये मौत को खत्म करना हमारे लिये निहायत खतरनाक साबित होगा।

दूसरी बात जो मैं इसमें नुकायस की समझता हूं वह यह है कि हिन्दुस्तान के कितने ही गांवों के रहने वाले, शहरों के रहने वाले श्रौर दूसरी जगहों पर रहने वाले जो लोग हैं उनके जुदा जुदा हालात हैं। जो कि हमारे बहुत से लर्नेड भ्रीर विद्वान लौइयर हैं, उनके खयाल से मैं नहीं कहता। मैं एक फ़ील्ड वर्कर की हैसियत से यह बात कहता हं, क्योंकि लोगों में जाकर हम उनसे मिलते जुलते हैं भौर बात करते हैं तो उनसे पता चलता है। हमारे यहां खाने पीने की चीजों में मिलावट होती है, मगर उसके लिये सजा क्या है ? कुछ भी नहीं है। लाखों धादमी इस वजह से मर जाते हैं कि हमारे प्रेक्टिशनर डाक्टर श्रीर हमारे वैद्य खाक डाल कर दवाय वगैरह बेचते हैं। इसी तरह से मासूम ग्रौरतों, ग़रीब घरों की श्रौरतों को ग्रमीर श्रादमी रेप करते हैं, मगर उनको सजा नहीं मिलती । मैं समझता हूं कि हमारे कानून में इन जरायम के लिये सजाये मौत का प्राविजन होना चाहिये भ्रोर मौत की सजा मिलनी चाहिये, उन लोगों को जो नाबालिग़ लड़िकयों को रेप करते हैं, जो खुराक की चीजों में मिलावट करते हैं, जो मुल्क में स्मगलिंग करते हैं। हमारे सामने यह बात है कि करोड़हा रुपये का सोना स्मगल हुम्रा। उससे कितना मुल्क को नुकसान हुआ ग्रीर कितना इंडिबिज्नेप्रल को फायदा हम्रा, उसका म्रगर हम हिसाब

लगायें तो पता चलता है। मगर मुकदमात चले और उन म्कदमात में किसी को छः महीने की सजा हुई, किसी को दो साल की सजा हुई और किसी पर पांच सौ रुपया जुर्माना हुआ। इससे ज्यादा किसी की सजा नहीं हो सकती। क्या बात है कि जो लोग हमारे मुल्क के साथ गृद्दारी करतें हैं उनके लिये भी हमारे यहां इतनी कम सजा है? हमारे पड़ौस में बहुत से मुल्क हैं जिन्होंने ऐसे जरायम, जिनको हम बहुत छोटा समझते हैं, उनकी सजायें बढ़ाई और उसकी वजह से वह सारी चीज समाप्त हुई, लेकिन हमारे यहां सजायें बढ़ात कम हैं, इस वजह से ऐसा होता है।

जब मैं जेल में एक सेल में था, तो उसमें खाना खिलाने के लिये एक कैदी मेरे पास म्राता था। मैने एक दिन उससे पूछा कि भाई, तुमको किस जुर्म में सजा हुई है ? उसने कहा कि मैंने ग्रपने एक भाई को जहर देकर मरवाया था ग्रौर मुझे तीन साल की सजा हुई है। फिर मैंने पूछा कि तुम्हारा क्या फायदा हुआ ? इस पर उसने कहा कि मेरा फ़ायदा यह हुआ कि मेरे भाई की ग्रीरत मर चुकी है, मेरा भाई बढ़ा हो चुका है ग्रौर उसके बेटे के मरने की वजह से मुझे ४० बीघा जमीन मिलेगी ग्रौर मै तीन साल की क़ैद को क्या समझता हं। इस तरह अगर लोगों के दिमाग पर यह असर हो जाय कि हमें सजाये भौत नहीं मिल सकती, तो लोग एक दूसरे को कत्ल करने पर दरपै हो जायेंगे । ज्यादातर लोग अपने रिश्ते-दारों को कत्ल करते हैं। बहु अपने हसबैड को करल कर देती है। खाबिन्द ग्रपनी भौरत को कत्ल करते हैं। बेटा भ्रपने बाप को कत्ल कर देता है। हमारे मुल्क में जायदाद श्रौर मिल्कियत का ऐसा मामला है कि उसकी वजह से लोग एक दूसरे को कत्ल कर देते हैं।

इन्हीं बातों के साथ साथ मैं समझता हं कि स्राज जितना हमारे भाइयों ने डिसकशन किया है उसमें अक्सर हमारे भाई इस राय के थे कि इस सजाये मौत को दूर नहीं करना चाहिये । मगर मिस्टर मणि जी का जो श्रमेंडमेंट है, जो उनकी तरमीम है, उसके लिए मैं समझता हुं कि गौर जरूर करना चाहिये । हमारे जितने क्रिमिनल ला हैं उनमें काफी नुकायस हैं। गुलाम हिन्दुस्तान में यह चीजें **ग्राई** ग्रौर तभी से चली ग्रा रही हैं। ग्रगर एक नौजवान बीस साल का है ग्रौर वह किसी ८० साल के बढ़े को कहीं गुस्से में श्रा कर कत्ल कर देता है तो उसको भी सजाये मौत हो जाती है। इस तरह से इसमें कुछ ऐसी तरमीम की जा सकती है कि जो लोग किसी बिना पर, किसी वक्ती तौर पर गस्से में म्रा कर किसी को कत्ल कर देते हैं, उनको सजाये मौत नहीं होनी चाहिये। ऐसा तो श्रव भी है कि ग्रगर कहीं कोई ग्रादमी बगैर किसी दुश्मनी के, वक्ती तौर पर गुस्से में श्रा कर, किसी को कत्ल कर देता है तो वह छोड़ दिया जाता है । इसके साथ साथ हमारे गवर्नर ग्रौर हमारे प्रेसिडेंट रहमदिली की दरख्वास्तें भी सुनते हैं । ग्रगर कोई बढा ग्रादमी कत्ल हो जाय ग्रौर उसके बदले में एक नौजवान फांसी पर चढ रहा हो ग्रौर वह नौजवान ग्रपने घर में ग्रकेला हो, उसकी जवान बीवी हो, उसके छोटे छोटे बच्चे हों, तो ऐसे केसेज में, ऐसे मामलात में, रहमदिली का इस्तेमाल किया जाता है। मै समझता हूं कि इसको भ्राप किसी कानून में भी में ला सकते है । लेकिन बिलकुल सजाये मौत को खत्म कर देना इस बात को दावत देना है कि लोग एक दूसरे को कत्ल करने पर ग्रा जायें ।

साथ ही इसके मैं यह दरख्वास्त करूंगा कि हमें इस बात का भी ध्यान रखना चाहिये कि ग्राजकल जो हमारा ग्राधिक ग्रीर सामाजिक ढांचा है, उसको इम जिस रफ्तार से बदल 397 RS-4.

रहे हैं, वह काफी हद तक ठीक है, मगर ग्रौर तेज रफ्तारी से हमें उसको बदलना चाहिये । चुंकि दुनियां का काम भ्राज वडी तेज रफ्तारी से चलता है ग्रौर ग्रगर हम एक तस्वीर किसी को दिखलाते हैं भ्रौर उस तस्वीर के फायदे भी दिखलाते हैं, मगर वह फायदे उस तक पहुंचाते नहीं, तो उससे बैचेनी पैदा होती है। आज के जमाने में समझा जाता है कि हम मजदूरों के लिये बहुत कूछ करेंगे, उसके लिये हमारा निशाना वड़ा शानदार है ग्रीर वह उस निशाने के लिये तैयार बैठा है मगर साथ ही वह जो कि कारखाने का मालिक है वह यह खतरा समझता है कि पता नहीं हमारे साथ नया होगा, उसके सामने यह तलवार लटकती रहती है। इसी तरह से लेंडलाई ग्रौर म्जारे की बात है। उनके ऊपर यह तलवार लटकती-रहे कि हम सुधार करेंगे और उसे आशा है कि मेरे लिये सुधार किये जायेंगे, तो इसकी वजह से लड़ाई झगड़े ग्रौर कत्ल होते हैं। जुर्मी को कम करने के लि े लोगों के दिल व दिमाल को साफ करना, टीक निहायत जरूरी है। जितनी ही सोसाइटी में नर्मी, मलामियत श्रीर बारीकी श्रायेगी उतने ही जुर्म कम होंगे । मैं इन बातों के साथ साथ इस रेजोल्युशन का विरोध करता हं ग्रौर इसको नामंजुर करता हूं--बल्कि नामंजर करने के बजाय मैं लेडी मेम्बर से दरख्वास्त करूंगा कि वह इसको वापस ले सें ग्रीर मझे ग्राशा है कि उनका दिमाग दुरुस्त हो गया होगा, भौरतों का स्वभाव भी होता है कि वह नर्म दिल होती हैं, जहां उन्हें फांसी पर लटकने वालों के लिये तरस भ्राया है वहां उनके दिल में यह रहम भी श्रायेगा कि भ्रगर इस सजा को हमने दूर कर दिया तो कितने लोग कत्ल हो जायेंगे। जय हिन्द।

श्री देवकीनन्दन नारायण (महाराष्ट्): उपसभापित जी, यह प्रस्ताव जो कि सदन के सामने है काफी पेचीदा है ग्रौर जब बड़े बड़े वकील ग्रीर बैरिस्टर, मैदान मे कूद [श्री देव की नन्दन नाराय गा] पड़े हैं तो उसले साफ पता चलता हैं कि यह कोई साधारण बात नहीं है ?

इसके कई पहलू हैं, आधिक है, सामाजिक हैं, राजकीय हैं, नैतिक हैं। आधिक कारणों से कत्ल होते हैं, सामाजिक कारणों से कत्ल होते हैं, पोलिटिकल कारणों से कत्ल होते हैं, नैतिक कारणों से कत्ल होते हैं और यह कहना कि दुछ लोगों में एक ऐसी क्रिमिनल मेनटेलिटी होती है जो कि बदली नहीं जा सकती है इसको मैं नहीं मानता हूं। यदि मनुष्य की किमिनल मेनटेलिटी बदल नहीं सके तो फिर वह मनुष्य ही नहीं है।

पंडित रयाम सुन्दर नारायण तन्खा : वह मनुष्य नहीं होता ।

श्री देवकी नन्दन नाराधण: मैं यह नहीं मानता कि वह बदल नहीं सकता । मनुष्य मुघर सकता है परन्तु जिन हालतों में मनुष्य श्राज पैदा हुआ है उन हालतों को नहीं बदलेंगे तो मनुष्य भी नहीं बदलेंगा । मब तक ग्राधिक ग्रवस्था नहीं बदलेंगे, मब तक सामाजिक ग्रवस्था नहीं बदलेंगे, मब तक हमारी राजकीय व्यवस्था नहीं बदलेंगे, चब तक हमारी राजकीय व्यवस्था नहीं बदलेंगे, चब तक हमारी नैतिक कल्पनायें नहीं बदलेंगी तब तक ग्राप कैसे मान सकते हैं कि हमारी ग्रात्मा बदल जायेगी, मनुष्य बदल जायगा । ये ग्रपराध जो होते हैं वे समाज की कमजोरियों के व्यक्त बाह्य रूप हैं।

They are the manifestations of the weaknesses of the body society. हमारी सोसायटी के अन्दर जो बहुत सी आंतरिक बीमारियां हैं, आर्थिक, सामाजिक, राजकीय, नैतिक, इन तमाम बीमारियों के दोषों के ये जो अपराध हैं, बे एक व्यक्त रूप हैं, दर्पण हैं। तो जब हम इस बात को सोचते हैं तब हमें सोचना चाहिये कि हमारे समाज की

स्थिति क्य। है श्रीर जब हमें समाज की हालत का पता चलेगा तब हमें यह भी पता चल जायेगा कि श्राज इस तरह का प्रस्ताव पास करना ठीक है या नहीं।

फिर, ब्रापको सिर्फ ब्रपराधी की निगाह से ही देख कर नहीं चलना चाहिये। सभी मेरे भाई दीवान चमन लाल ने कहा कि जब भ्रपराधी को फांसी दी जाती है तब उनके बाल बच्चों का क्या होता है ? मैं पूछता हं कि जिसकी हत्या होती है उसके बाल-बच्चों का क्या होता है ? इस सवाल से तीन संबंधित पहलू हैं, एक हत्यारा, दूसरा जिसकी हत्या होती है वह ग्रौर तीसरा समाज । हत्यारा फांसी पर चला जाता है श्रौर यह बात सच है कि उसके घर वाले भुखे मरते हैं परन्तू जिसके घर का ग्रादमी मरता है वे बेचारे भी तो भूखे मरते हैं ग्रौर दोनों से जो परिणाम निकलता है वह समाज को भोगना पड़ता है। हर एक अपराध का समाज पर परिणाम होता है क्योंकि भ्रगर भ्रपराधी छट गया तो भी परिणाम होता है ग्रौर नहीं छुटा तो भी होता है। तो तीनों दिष्ट से हमें इसको देखना चाहिये। सिर्फ अपराधी को ही या, हतित को ही देखें ग्रीर उसके साथ ही साथ समाज को न देखें तो इस मामले को तय नहीं कर सकेंगे।

तीसरी बात मुझे यह कहनी है कि जो खून करता है, हत्या करता है वह किस लिये करता है श्रौर किस मनोवृत्ति से करता है? दो बाते होती हैं। एक तो यह कि 'ग्रान दि स्पर ग्राफ दि मोमेंट' कोध में ग्राकर, गुस्से में ग्रा करके मारता है। कुछ लोग ऐसे होते हैं जो कि खुद को काबू में नहीं रख पाते।

SHRI P. N. SAPRU (Uttar Pradesh): In such cases a sentence of transportation can be awarded.

श्री देवकीन दन नारायण: क्षणिक कोध में जो ऐसा करते हैं उनको समझ नहीं पंड़ती कि वह क्या कर रहे हैं। दूसरे ऐसे लोग हैं जो कि समझ बुझ कर, सोच समझ करके ऐसा करते हैं। प्रिप्लाड उनका काम होता है। परन्तु जिनका काम प्रिप्लांड होता है उनकी समाज के खिलाफ बहुत सी शिकायतें होती हैं। इस प्रकार जो इन बातों को करते हैं वह समाज के खिलाफ बगावत है। मेरे भाई वाडिया साहब ने कहा कि प्रोफेशनल मर्डरर्स होते हैं । मैंने तो श्राज तक नहीं सूना कि इस देश में, इस दिनया में कहीं प्रोफ़ेशनल मर्डरर्स भी हैं।

श्री किशोरी राम : हैं।

श्री देवकी नन्दन नारायण : प्रोफ़ेशनल मर्ड रर्स के क्या माने होते हैं यह ग्राप समझिये। डैकोयट्स होते हैं, राबर्स होते हैं। डैकोयटी करने जाते हैं तो अपनी डैकोयटी को काम-थाब करने के लिये मर्डर करते हैं, उनको मर्डर करना पड़ता है मगर वह प्रोफ़ेशनल मर्डरर हैं या उनका रोजगार ही मर्डर करने का है यह कहना गलत है।

पं.डत स्थाम सुन्दर नारायण तन्ला : मैं भ्रापको एक केस बताऊं ...

श्री दचकीनन्दन नारायण : रहने दीजिये मेरा वक्त समाप्त हो जायेगा, मैं श्रापसे बाद में सुन लूंगा ।

मैं इस बात को नहीं मानता कि प्रोफ्रेशनल मर्डरर्स होते हैं परन्तू यह बात सही है कि हर कोई मर्डर करने वाला मर्डरर तो कहलाता ही है। परन्तु मर्डरर का विचार करते हुये जिसका मर्डर हुन्ना है उसका भी विचार होना चाहिये ।

मेरी बहन सावित्री देवी निगम ने सूबह गांधी जी की बात कही । उन्हें वह याद श्रा गये, हम सबको याद ग्रा जाते हैं। तो उन्होंने यहां तक कह दिया कि यदि महात्मा गांधी होते---मरने के बाद शायद जिन्दा हो सकते होते, उनकी हत्या हो गई ग्रौर हत्या होने के बाद वह जिन्दा हो श्राते--

तो गोडसे को फांसी नहीं होती, वह गोडसे को माफ कर देते । मैं कहना चाहता हं कि यह हत्या सिर्फ महात्मा गांधी की ही नहीं थी देश की भी थी। देश पर उसका बहत बहरा ग्रसर हमा । देश के ऊपर क्या भौर कँसा श्रसर हुआ ? देश के किसी भी महानुभाव ने यह कहा हो कि महात्मा गांधी के हत्यारे को माफी दे दी जाय तो वह मुझे बतायें ? तो यह सवाल सिर्फ हत्यारे का या जिसकी हत्या हुई है उसका ही नहीं है बल्कि समाज का भी है। ज्ञाज में हत्या का क्या परिणाम होता है, समाज को उसका क्या परिणाम भगतना पड़ेगा इसको भी हमें देखना चाहिये।

महात्मा गांधी की हत्या हुई--मै नहीं पसन्द करता जिस तरह से कि उसके रिएक्शन्स महाराष्ट्र में हुये लेकिन मुझे पता है कि गोडसे के नाम से जितने घर थे वे सब जला दिये गये, कितने भ्रादमी मारे गये, लूट मार हुई, यह भ्रच्छा हुम्रा, यह मैं नहीं कहता परन्तु महात्मा गांधी की हत्या हुई, दि ग्रेटेस्ट मैन स्राफ दि वर्ल्ड की हत्या हुई, स्रौर उस हत्या का रन्ज, उसका क्रोध ग्राप किस तरह से दबा सकते थे ? बदले की भावना का परिणाम यह हुन्रा कि ५-५० न्नादमी मारे गये, सैकड़ों घर लुटे गये ग्रीर हजारों बर्बाद हये। समाज को ठेस पहंची।

मैं भ्रपनी बहन सावित्री देवी निगम से पूछना चाहुंगा कि उनके घर का कोई **ग्रादमी, उनके नजदीक का बेटा बेटी या भाई** कोई कत्ल हो जाय तो उनके दिल की क्या दशा होगी इसे वह मोचें ? वह क्या उस वक्त यह चाहेंगी कि उस हत्यारे को माफी कर दी जाय? ठीक है, हम यहां ठंडे दिल से बात कर रहे हैं, कानुन को भी बात कर सकते हैं परन्तु जब दिल को गहरी चोट पहुंचती है तब क्या हाल होता है? युने याद **त्रारहाहै कि एक दफा एक बहुत बड़े** म्रहिसावादी नेता से पूछा गया--वत् मौजूद हैं, इस हाउस में नहीं हैं उस हाउस में ग्राज भी

[श्री देवकीनन्दन नागय ए।]

है । उनसे पुछा गया कि श्राप ग्रहिंसावादी हैं ग्रौर ग्राप रास्ते से जा रहे हैं ग्रौर ग्रापकी बहन भ्रापके साथ है, उस पर रास्ते में किसीने हमला किया तो आप किस तरीके से अहिंसा से उसका विरोध करेंगे ? उन्होंने कहा कि यह सोचने के पहले ही मेरे दांत, मेरे हाथ पैर भ्रपना काम करने लग जायेंगे। तो जिस वक्त मेरे घर में किसी का कत्ल होगा उस वक्त मैं इतना ही नहीं सोचंगा कि उसे कैपिटल पनिशमेंट हो, उस वक्त न मालुम क्या क्या उसके लिये मैं कहुंगा ग्रौर सोचुगा। भ्राखिरकार मुझे कहना है कि ये तमाय बातों जो होती हैं उसके लिये मेरे खयाल से जिम्मेदार समाज है, श्राज के समाज की रचना ग्रौर व्यवस्था है। नान-वायलेस की बात यहां कही गई । नान-वायलेंस का मतलब मेरी बहन कहा तक समझती हैं में नही जानता ।

Non-violence does not only mean absence of violence. Non-violence is an attitude of life, everyday attitude of life. It is to be observed in social, as well as in political life; it has also an ecmonomic bearing; it is a moral philosophy of life.

खाली वायलेंस को ग्रलग करना, यह नान-वायलेंस नहीं है। इसलिये मैं कहूंगा कि सिर्फ यह कह देना कि बापू ने हमें नान-वायलेंस सिखलाया ग्रौर हमको उसके जिरये स्वराज्य दिलाया इसलिये हमारा यह फर्ज है कि हम नान-वायलेंस की सिर्फ बातें करते रहें ग्रौर करें कुछ नहीं, यह ठीक नहीं है। हमें सोचना चाहिये कि हमारी ताकत कितनी हैं, कहां तक हम जा सकते हैं, कहां तक द्रौड़ सकते हैं, कहां तक ग्रपने साथ जनता को न्रपना साथ दे सकते हैं। ऐसा ही काम हमें करना चाहिये जो कि हमारी ताकत के बाहर नहीं। क्या ग्राज यह वात हमारी ताकत के बाहर नहीं है कि हम हत्यारों की मुग्राफी

नहीं कर सकते ? हर एक श्रादमी श्रपने दिल से पूछे कि अगर मेरे घर के श्रादमी की हत्या हुई हो तो क्या में हत्यारे को मुश्राफ कर सकता हूं ? यदि मेरा दिल कहता हो या दिमाग कहता हो, हां, भने ही मेरे घर में खुद मेरे बेटे की हत्या हो जाय तब भी हत्यारे को मुश्राफी मिलनी चाहिये, तब तो में श्राप सब से कहूंगा कि सर्व सम्मति से यह प्रस्ताव पास कर दीजिये। यदि श्राप इतनी हिम्मत नहीं रखते हैं, तो माफ कीजियेगा, गांधी जी का नाम इसमें न वगीटिये। जैसे हम हैं वैसा ही काम हमें करना चाहिये। श्रपनी ताकत से बाहर कभी कोई बात नहीं करनी चाहिये।

इसके बाद मुझे एक नात ग्रीर कहनी है ये जो हत्यायें होती हैं, इनमें कई वक्त ऐसा हुग्रा है कि निरंपराध ग्रादमी को सजा दे दी गई है और अपराधी छूट गया है। मै श्रापसे कहना चाहता हं कि जो श्रपराधी म्रादमी छट जाता है उसकी भी जिम्मेदारी समाज की है। हमने ग्रपनी ग्रांखों से देखा है कि अगर स्रापके पास पैसा हो तो भ्राप गवाहो को मोल ले सकते हैं, ग्राप ग्रौर तरह से उस वहुत सी बातें पैदा कर सकते हैं ग्रीर जिसने ग्रपराध किया है उसको छुड़ा सकते हैं। यह भी हो सकता है कि पैसे के बल पर ग्रौर दूसरे बलों पर ग्राप ग्रपराधी को छड़ा सकते हैं ग्रौर निरपराधी को फांसी पर चढ़वा सकते हैं। इस तरह की बातें जो होती हैं उसका भी कारण आज का समाज है । स्राज के हमारे समाज में क्या वकील, क्या बैरिस्टर, यह जानते हुये भी कि हां, मर्डर हुग्रा है, मर्डरर की पैरवी क्या नहीं करते ? जानते हैं कि हां, इसने मर्डर किया श्रीर यह बात सच है तब भी वकील श्रीर बैरिस्टर उसकी पैरवी करने के लिये पहुंच जाते हैं। क्या यह सामाजिक बीमारी नहीं हैं ? इसी तरह से हमारे गवाहों की स्थिति है। इसलिये मैं कहंगा कि इस सवाल को श्राप सामाजिक निगाह से भी दखें। समाज

इसके बाद मुझे इतना ही कहना है

कि यह बात सच है कि मनुष्य अपराध
करता है, सजा भी अपराधों को होती है,
अपराध को नहीं होती। इस सजा से संकड़ों
वर्षों में अपराधों का होना कोई कम नहीं
हुआ है बल्कि नये नये अपराध पँदा हुये है।
इसका कारण क्या? नये अपराध क्यों पदा
हुये और अपराध कम क्यों नहीं हुये? जब
तक आप अपराध के कारणों को कम नहीं
करेंगे, यानी सामाजिक सुधार—नैतिक,
आर्थिक, राजकीय और सब तरह के—आप
नहीं करेंगे तब तक अपराध कम होने वाले
नहीं है, भले ही दस पांच अपराध सिर्फ सजा
से कम होने वाल। नहीं है।

मै भापसे भाषीर में यही दरस्वास्त करूंगा कि यह सेन्टीमेंट का सवाल नहीं है, यह सिर्फ बुद्धि का भी सवाल नहीं है बल्कि यह सामाजिक क्रांति का, परिवर्तन का सवाल है।

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Deputy Chairman, Resolution which we have discussed the whole of today deals with a subwhich one has discussed through one's life. I remember when I was a school boy this a favourite subject for our school debates and we find the subject being discussed by people in various stages of life. And I am not at all surprised that the subject was discussed this House in 1958 and it has figured The subject is so important. The very fact that capital punishment means taking away the life of a man is so important that even if the Resolution is not passed this time and capital punishment is not abolished cause of this efforts of Shrimati Savitry Devi Nigam, I hope that she will try again and her successors will do the same unless the idea is accepted.

The House has today seen various points of view expressed by people.

के हित को निगाह से देंखे तो ग्रापको पता चल कि स्राज को हालत ऐसी गिरी हुई है, जेसा कि सरदार जा न अभो कहा, कि हम कितका दीव दे ? म्राज श्री मणि सहब न या त्रार किसा भाइ ने मध्य प्रदेश का बात कहो श्रार पूज्य विनाबा जो पर टाका टिप्पणा का । में उस बहस म नहीं पड़ना चाहत। लेकिन यह जरूर कहना चाहता हूं कि यदि वह प्रयोग ग्राखिर तक किया जाता ता हमें पता चलता कि उसका क्या नतीजा श्राता। में नहीं कहता कि वह कामयाब ही होता, परन्तू में ग्रावस कहना चाहता हूं कि उसका दाखिला यहा नही देना चाहिये क्योंकि वह प्रयोग ग्रापन चलने ही नहीं दिया । ग्रापने शुरू से ही उसका विरोध किया । श्रापने उसमें हजार तरह की बाधाये पैदा कीं। ऐसा करने क बाद भ्राप किसी पर दीपारीपण करं या टीका टिप्पणी करं यह आपको शोभा नहीं देता, यह में नम्प्रतापूर्वक कहना चाहता हं। हा, वह प्रयोग भ्राखिर तक किया गया होता और वह कामयाब न होता और फिर मणि साहब या और कोई साहब कुछ कहते तो उसमें कुछ म्रर्थ था । मनुष्य का स्वभाव (मेंटेलिटी) जो बनती है वह वर्ष या छ: महीने में नहीं बना करती । और आप भी जब किसी को सजा दते है तो यह आशा नही करते कि सजा से वह लौट कर भ्रायेगा तो फौरन ग्रच्छा बन कर ग्रायेगा। यदि दस पांच वर्ष की सजा से ब्रादमी सुधर नहीं सकता तो क्या वर्ष छः महाने के उपदेश से सुधर जायंगा ? जो उसकी म्रादतें हैं पांच पचास बर्व की, उनके बदलने के लिये भी उतने ही समय की जरूरत है। उस मार्ग से आदमी कहीं अधिक जल्दी सुधर सकता है

(Time beil rings.)

एक मिनट और । प्रयोग कुछ वर्ष होने दीजिये, तब भाप किह्यगा कि वह मार्ग भ्रच्छा है या नहीं । [Shri Arjun Arora.]

my hon. friend. Mr. Santhanam, while opposing the Resolution compared capital punishment to the killing that one sees during the Killing during wars is and that is wny we are a very peaceful nation but killing during a war does become necessary. It becomes necessary in the case of a country like India which is fighting for selfdefence. When other people commit aggression, then one has either to yield bits of one's territory or indulge in killing the aggressor. One can never be sure that yielding of bits of territory will satisfy the aggressor because if he is a true aggressor, he will continue to be aggressive and he will go on claiming other bits of territory. That national emergency which a peace-loving country faces in its own defence cannot be compared with capital punishment which our law, our social system, may or may not vide. I am certainly in favour of the idea that capital punishment should abolished as soon as possible. There is, of course, much in what Shri Pathak said. The law and order situation in our country today is not at all satisfactory. The number of murders and dacoities is on the increase. It is perhaps not the correct time because of the law and order situation in the country, particularly the rural parts of the country which are the

real country. It is not perhaps the correct time for us to abolish capital punishment. A deterrent as advocated by Shri Gopal Swarup Pathak perhaps necessary because of the condit ons prevailing today, but all the same it remains an evil and it may be a necessary evil because of our failings. I do however feel that the idea is a sound one and it should be examined.

The amendment moved by Mr. Mani is a very reasonable one. has suggested the appointment of commission which may go thoroughly into the problem, collect all necessary facts and look at it from all possible angles.

MR. DEPUTY CHAIRMAN: Wil you take more time Mr. Arora?

SHRI ARJUN ARORA: Yes, Sir.

MR DEPUTY CHAIRMAN: The you can continue on the next nor official day for Resolutions.

The House stands adjourned till 11 A.M. on Monday

> The House then adjourned at five of the clock till eleven of the clock on Monday, the 28th August, 1961.